

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No. 192 OF 2022**

IN THE MATTER OF:

In Re: News Item Published in the Shillong Times Dated: 23.02.2022
Titled "Poison flowing in Shillong's rivers: Water quality index"

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Filed on: 28.02.2022
New Delhi

Filed by

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**ACTION TAKEN REPORT ON NEWS ITEM
PUBLISHED IN THE SHILLONG TIMES DATED
23.02.2022 TITLED “POISON FLOWING IN
SHILLONG’S RIVER: WATER QUALITY INDEX”**

REF: The Hon’ble NGT Order dated 22.11.22 OA No.192/2022



Submitted by

Joint Committee comprising of the following members: -

- 1. Member Secretary, Meghalaya State Pollution Control Board.**
- 2. Regional Director, Central Pollution Control Board, Shillong.**
- 3. Senior Scientist (In Charge Water), Meghalaya State Pollution Control Board.**
- 4. Senior Environmental Engineer in - Charge Solid Waste, Meghalaya State Pollution Control Board.**

Dated 28th February, 2023

1. INTRODUCTION:

The Hon'ble NGT heard the matter of OA 192/2022 on: News item published in the Shillong Times Dated 23.02.2022 titled "**Poison flowing in Shillong's rivers: Water Quality Index** and thereby passed an order dated 22.11.2022 with a direction to the Joint Committee constituted for the purpose with officials of CPCB and state PCB to take further time-bound remedial measures with action plan and firm budgetary allocation which may be monitored by ACS, Urban Development and Environment, Meghalaya. ACS, UD is required to ensure that the raw fecal matter is not discharged into fresh water streams and Umkhrah and Umshyrpi rivers.

Further the Hon'ble NGT in its order dated 22.11.2022, directed that a Action taken report may be filled on or before 28.02.2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR ,support PDF and not in the form of Image PDF .A copy of the report be also be placed on website of State PCB and the violators may be informed by e-mail so that they may file their response, if any before March 15, 2023 by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF. The State PCB, ACS, UD and ACS, Environment, Meghalaya may remain present by video conferencing on the next date of hearing. The matter is listed on 22/03/2023.

INITIATIVES TAKEN

In compliance to the Hon'ble NGT OA 192/2022 dated 22.11.2022, the meeting was held on the 06.12.22 which was chaired by the **Commissioner & Secretary, Forests & Environment Department** and decisions taken thereon as follows:

- Steps shall be taken by both Urban Affairs Department and MSPCB for implementation of action plan prepared by joint Committee.
- It was informed that only portion of stretch of Umshyrpi and wah Umkhrah river fall under the jurisdiction of Shillong Municipal Board and the remaining stretch fall under the jurisdiction of KHADC
- It was decided that Shillong Municipal Board shall prepare Geo-Ref Map superimposed on google earth demarcating the portion of Umkhrah river at Demthring & Umshyrpi at law college falling within the jurisdiction of SMB and KHADC


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 Meghalaya State Pollution Central Board
 Shillong


 MEMBER SECRETARY
 Meghalaya State Pollution Control Board
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- Officials of Shillong Municipal Board and MSPCB shall inspect Umshyrpi river near Shillong law college and Umkhrah river at Demthring and submit report on release of untreated sewage and dumping of garbage into river at these locations.
- Shillong Municipal Board shall Install CCTV at Shillong law College & Demthring to detect dumping of garbage into the rivers
- Chain Fencing shall be erected at Shillong law College & Demthring to prevent garbage dumping.
- Urban Affairs Department shall treat the water from drains/outfalls at Shillong law College & Demthring by either in situ remediation by ReNEU (Reconstruction of nallahs through Ecological units) or by setting up of STP
- Shillong Municipal Board, Deputy Commissioner, East Khasi Hills and MSPCB shall portion falling within KHADC to identify household without septic tanks/faulty septic tanks. These teams shall carry out works under supervision of Shillong Municipal Board and MSPCB.
- Shillong Municipal Board and PHE will provide 10 staffs each for constituting teams for preparing inventory of houses.
- After identification of houses without septic tank or faulty septic tanks, the MSPCB will issue closure notices and impose penalty on households.
- The Deputy Commissioner, East Khasi Hills and Shillong Municipal Board shall ensure that all the houses along the rivers in entire portion including portion falling under KHADC have proper septic tanks & soak pits and fecal matter is not released into rivers from households.

In view of the same and in compliance to the Hon'ble NGT OA 192/2022 dated 22.11.2022, another meeting was held on the 15.02.23 which was chaired by the **Commissioner & Secretary, Urban Affairs Department** and decisions taken thereon as follows:

- **Matter related to Umkhrah River & Umshyrpi River:** Since Umkhrah River at Demthring under the jurisdiction of Urban Affairs / Shillong Municipal Board, it was decided that the Department will write to the Forests & Environment Department on the same.

(Action to be take Urban Affairs department)


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- **Sewage treatment:** Direct discharge from latrines to rivers and streams to be banned as per Municipal Solid Wastes management Rules 2016. House to house inventory /survey of septic tanks and soakpits in the localities falling in the catchment of Umshyrpi River viz Malki, Cleve Colony, Risa Colony to be carried out. A Joint Inspection/Survey of households to be conducted immediately by the Director, Urban Affairs, Shillong, Municipal Board and MUDA. Action Taken Reports/steps taken to be submitted to the Department and Meghalaya State Pollution Control Board within 7 (seven) days. Notice to be issued to individual households/defaulters in case of any violation.

(Action to be taken Taken: Director, Urban Affairs, Shillong Municipal Board and MUDA).

- **Awareness Programme:** Awareness programme in and around Umshyrpi near Shillong Law College, with the local Dorbars of Malki, Cleve Colony, Risa Colony and identified Urban areas deemed to be pollutants of the rivers and streams to be conducted by the Director, Urban Affairs, Shillong, Municipal Board and MUDA.

(Action to be Taken: Director, Urban Affairs, Shillong Municipal Board and MUDA).

- **Penalty/Fine:** Shillong Municipal Board/MUDA to issue Notice to individual households/defaulters in case of any violation. Notice to be brought out in local Newspapers, Shillong Municipal Board/MUDA to also submit updated Report on the penalty/fine imposed on violators/defaulters.

(Action to be Taken: Shillong Municipal Board/MUDA).

- **Any other issues:** As directed by the Hon'ble NGT in its order dated 21.09.2022 in O.A. 172/2016/EZ in the matter of Sanjay Laloo, a **ring-fenced account** to be operated under the direction of the Chief Secretary to be created and Rs. 10 crore to be transferred to the ring-fenced account which shall be utilized **for restoration of the environment including preventing the discharge of un-treated sewage and solid waste treatment/processing facilities.** Director, Urban Affairs to submit a proposal on the same at the earliest possible.

(Action to be Taken: Director, Urban Affairs, Shillong)


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Further, in compliance to the Hon'ble NGT OA 192/2022 dated 22.11.2022, a second meeting was held on the 23.02.23 which was chaired by the Commissioner & Secretary, Urban Affairs Department. The following decisions were taken during the meeting.

➤ **Matter related to Umkhrah River & Umshyrpi River:** Department has already taken up the matter with Forest Department regarding the area that does not fall under the jurisdiction of Urban Affairs/Shillong Municipal Board.

➤ **Sewage Treatment and penalty/fine:** In connection with direction of the Hon'ble NGT order dated 22.11.2022 to conduct joint inspection/survey of household, an order has been issued by the Director, Urban Affairs constituting team of personnel to assist the Shillong Municipal Board to undertake household survey in the mentioned localities for prevention of direct discharge of waste water into drains/rivers. The work is in progress and the date for completion of the above-mentioned survey is on the 28th February 2023.

Apart from the above, a Public Notice has also been issued by the Shillong Municipal Board vide letter No.SMB/PW/40/2023/10 dated 17th February 2023 to not discharge untreated sewage directly into drains and water bodies.

(Action to be Taken: Shillong Municipal Board).

➤ **Awareness Programme:** The Shillong Municipal Board has prepared activities to be taken for the concerned localities however, same is yet to start. SMB is directed to expedite the same.

Besides, Action Plan be under Swachh Bharat Mission 2.0 to be implemented through PMU team of SMB.

(Action to be Taken: Shillong Municipal Board/PMU/ (SMB)).

➤ **Inclusion of More STP:** Proposal with DPR to be placed before the state government seeking financial support for more STPs in the state budget or state resources as reported by the Commissioner & Secretary, Urban Affairs Department, Government of Meghalaya vide letter No. UAU.11/2023/Pt/Email/F & E- MSPCB dt 26.02.2023 (Copy enclosed herewith).

➤ **Mitigation of Pollution Outside the Municipal Area:** Considering the river stretches falling outside the Jurisdiction of the Urban Affairs Department and the District Councils

are important and undeniable stakeholders in all efforts towards prevention of poisoning and pollution of rivers, the District Council Affairs department, Government of Meghalaya & KHADC are also need to be involved as critical stakeholders in all NGT matters and their response needs to be recorded for the purpose of reporting to Hon'ble NGT and the Chief Secretary, Government of Meghalaya. The KHADC was informed regarding the action to be taken in respect of the polluted rivers Umkhrah & Umshyrpi vide letter no. MPCB/GEN-356/2022/25 dated 24.02.2023 (Copy enclosed as Annexure - II).

A Review Meeting of the Joint Committee of CPCB and Meghalaya State Pollution Control Board was held on 23rd February 2023 in the office chamber of the Member Secretary, Meghalaya State Pollution Control Board, Shillong. The Meeting thoroughly discussed the Action Taken Report and the following decisions were taken: -

1. A communication is to be sent to the Deputy Commissioner, East Khasi Hills District, Shillong and the Khasi Hills District Council requesting submission of Action Taken Report.
2. The Action Taken Report submitted by the Urban Affairs Department is to be kept last in the Report.
3. Water quality analysis report of the Board is to be included in the Report.
4. A letter is to be written to the Secretary, KHADC to include captive sewage treatment plant in the Building Permission issued by them.
5. Awareness programme to the public and for schools is to be completed by April 2023.
6. The Public Notices issued by the Board is to be included in the Report.
7. The phyco-remediation measures taken by the Mining & Geology Department to address the issue of pollution of the Lukha & Lunar Rivers is to be mentioned in the Report.
8. The Inspection Report along with photos of the Lukha & Lunar River is to be included in the Report.
9. The Inspection Report of all cement plants is to be included in the Report enclosing the analysis report.
10. Number of inspections carried out by the Board is to be mentioned along with frequency of inspection.


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11. The list of Show Cause Notices as well as Closure Notices issued by the Board along with the environmental compensation imposed including the amount imposed is to be included in the Report.
12. The awareness programmes to be conducted may be outsourced to NGOs specializing in the field.

TIME BOUND REMEDIAL ACTION WITH ACTION PLAN & FIRM BUDGETARY ALLOCATION FOR UMKHRAH & UMSHYRPI RIVER

Based on the decision of the meeting chaired by the Commissioner & Secretary, Forest & Environment Department, held on the 06.12.22 and meeting chaired by the Commissioner & Secretary, Urban Affairs Department held on 15.02.23 & 23.02.23 the details time bound remedial action with action plan & firm budgetary allocation for Umkhrah & Umshyrpi river is mentioned below.

No.	Location	Capacity of the plant in MLD	Physical progress in %	Completion timeline
1.	FSSM, Shillong	0.35	85 % physical progress	The estimated date of completion is March 2023
	5 nos of On-site treatment plant, Shillong	13.42	55 % physical progress	

Sl. No.	Issues	Implementing Department & Timeline	Funds committed	Amount
1.	Liquid Waste Management in the catchment of Umkhrah & Umshyrpi rivers	Urban Affairs (Details as Annexure- I)	Phase II cleaning of Umkhrah River, Polo, Shillong from the scheme 15th Finance Commission (Tied grant) during 2020-2021 (1st installment)	7.87 Cr
			Construction and laying of cone shape traps, stone bunds and its tributaries at River Umkhrah, Polo, Shillong from	3.60 Cr

			the scheme 14th Finance Commission Award during 2015-16 to 2019-20 under basic grant	
			Used water management: in-situ bi-remediation of Umkhrah & Umshyrpi rivers from the scheme Smart City	22.00 Cr
			Setting up of FSSM ,On- Site STP, Procurement of cesspool vehicles from the scheme Amrut	53.00 Cr

Sl. No.	Issues	Implementing Department	Action taken	Remarks
1.	Portion of stretch of Umshyrpi and wah Umkhrah river fall under the jurisdiction of Shillong Municipal Board and the remaining stretch fall under the jurisdiction of KHADC	Shillong Municipal Board(SMB) & Khasi Hills Autonomous District Council (KHADC)	The MSPCB has communicated with the Deputy Commissioner , East Khasi Hills District and Khasi Hills Autonomous District council vide No.MPCB/GEN-356/2022/25 Dated Shillong the 24th Feb 2023 for taking all necessary steps to curb such pollution through installing of sewage treatment/FSSM or any other alternative method to treat the solid / liquid wastes before discharging into the river.	Annexure II
2.	Inspection of the catchment with regard to release of	Shillong Municipal Board(SMB)	A team was constituted by the Directorate of Urban Affairs for the purpose vide	Annexure III

	<p>untreated sewage and dumping of garbage along Umkhrah river at Demthring & Umshyrpi at law college</p>	<p>(Annexure VIII)</p>	<p>– No.DUA/P/30/2022/40 Dated the 16th February 2023 .The date of commencement of survey is 17th February 2023 and date for completion of the survey work is on 28th February 2023.</p> <p>A public notice has also been issued by the Shillong Municipal Board vide NO.SMB/PW/40/2023 /10 Dated 17th February 2023 to not discharge untreated sewage directly into drains and water bodies.</p> <p>Proposal with DPR to be placed before the state government seeking financial support for more STPs in the state budget or state resources.</p>	
3.	<p>Treatment of drains/outfalls at Shillong law College & Demthring by either in situ remediation by ReNEU (Reconstruction of nallahs through Ecological units) or by setting up of STP</p>	<p>Urban Affairs</p>	<p>Total of 5 nos of nallahs are being taken up. Work has already started for 3 nos nallahs of which 90% civil work is completed in 1 nallah and the remaining 2 is about to start. With regard to the other 2 it is submitted that both drains will be operational by the end of February 2023. The work is expected to be completed by</p>	

			march 2023.	
4.	Steps/Penalty against households without septic tanks & soak pits and those households having faulty /leakage septic tanks	Shillong Municipal Board(SMB) / District Administration / Meghalaya Urban Development Authority(MUDA)	SMB/MUDA to issue notice to individual households /defaulters in case of any violation. Notice to be brought out in local Newspapers.	Annexure IB
5.	Inventory of Houses located in the catchment of Umkhrah river at Demthring & Umshyrpi at law college under the supervision of SMB & MSPCB	Shillong Municipal Board(SMB) & PHE	A team was constituted by the Directorate of Urban Affairs for the purpose vide No.DUA/P/30/2022/40 Dated the 16th February 2023 The date of commencement of survey is 17th February 2023 and date for completion of the survey work is on 28th February 2023.	Annexure III
6.	Ensuring that the households along Umkhrah river at Demthring & Umshyrpi at law college should have proper septic tanks & soak pits and not to release fecal matter into the Umkhrah river at	Deputy Commissioner / Shillong Municipal Board(SMB)	A public notice has also been issued by the Shillong Municipal Board vide NO.SMB/PW/40/2023 /10 Dated 17 th February 2023 to not discharge untreated sewage directly into drains and water bodies.	

	Demthring & Umshyrpi at law college.			
7.	Awareness Programme	Shillong Municipal Board(SMB)	The SMB has prepared activities to be taken for the concerned localities .The same is yet to be start. Besides Action under Swachh Bharat Mission 2.0 to be implemented through PMU team of SBM	

Action Taken Report by MSPCB for Umkhrah & Umshyrpi River in compliance to the Directions of the Hon'ble NGT order dated 22.11.22 in OA NO 192/2022

Sl. No.	Activity	Action Taken Report by MSPCB
1.	To carry out the monitoring of Umkhrah river at Demthring & Umshyrpi at law college	Regular monitoring on monthly basis is being carried out under NWMP to identify the causes of pollution and point sources. Water quality status enclosed as Annexure IV
2.	To carry out the inspection of commercial establishment /Industrial units located along the catchment	The MSPCB is regularly conducting inspection to check the industrial units established (both consented & none consented) along the catchment of the rivers and necessary directions has been issued to the authority concerned for necessary action. A total no of 23 industrial units at Demthring for Umkhrah river were inspected during July 2022 (Enclosed at Annexure - V A) and 3 nos near Law college for Umshyrpi during July & Sept 2022 (Annexure V B) A total no of 25 industrial units at Demthring were inspected (Enclosed at Annexure - V C) and 3 nos near Law college for Umshyrpi (

		Annexure V D) during Feb 2023
3.	Action against commercial establishment /Industrial units /HCF not installed ETPs or ETPs exist but not operating or ETP outlet or treated effluent is not complying to the effluent discharge standards or norms.	<p>Show cause notices were issued to 23 nos of Industrial units along the Umkhras river (Annexure-VI-A) and 3 nos along the Umshyrpi river (Annexure-VI-B)</p> <p>Closure notices were served under section 33(A) of the Water (Prevention & Control of Pollution) Act 1974 & section 31(A) of the Air (Prevention & Control of Pollution) Act 1981 to 17 industrial units located along the Umkhras river at Demthring (Annexure VIC) and 2 nos industrial units located along the Umshyrpi river near Law College(Annexure VI D).</p> <p>Environmental Compensation amounting to Rs.3,18,000/- was imposed (Annexure VI E).</p>
4.	Inclusion of captive sewage treatment plan and Solid waste management Plan in the building permission for all commercial buildings, hotels restaurants, and institutions	<p>Communicated with MUDA (Meghalaya Urban Development Authority) vide letter No MPCB/TB-55/2022/22-23/6 dated26JULY 2022(Annexure VIIA)</p> <p>Reminder send to MUDA for the action taken vide letter No MPCB/TB-55/2022/22-23/78 dated24/02.23 (Annexure VII B)</p> <p>Communicated with Khasi Hills District Autonomous Council vide MPCB/TB-55/2022/22-23/79 dated24/02.23 for incorporating in the building permission. (Annexure VII C)</p>
5.	Awareness programme for citizens through Durbars/Schools/Colleges & Public addressing system, Print Media	<p>As part of awareness the MSPCB is taking the following initiatives</p> <ul style="list-style-type: none"> ➤ Public notice issued on prohibition on burning, throwing, burying of wastes along the catchment /tributaries

		<p>.(Annexure VIII A)</p> <ul style="list-style-type: none"> ➤ Public notice issued to Industries for consent mechanism. (Annexure VIII B) ➤ Radio campaign on Prohibiting Single use plastic (Annexure VIII C) ➤ Public Notice on Prohibiting Single use plastic (Annexure VIII D) ➤ At present the Board is proposing for conducting Environmental awareness program for Durbars/Schools/Colleges which is scheduled to commence from march and completed by April (Annexure VIII E)
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Action Taken Report for Lunar and Lukha River in compliance to the directions of the Hon'ble NGT order dated 22.11.22 in O.A NO 192/2022

Sl.No.	Activity	Action Taken Report by MSPCB
1.	Monitoring of Lunar and Lukha river	<p>Regular monitoring on monthly basis is being carried out under NWMP to identify the causes of pollution and point sources. Water quality status enclosed as Annexure IX A.</p> <p>The State government through The Mining and Geology Department has initiated action for rejuvenation of AMD affected river 2 Kms stretch along the Lunar-Lukha by undertaking phytoremediation which was approved by the Oversight Committee constituted by the Hon'ble NGT in OA 110(THC)/2012"threat to life arising out of coal mining in South Garo Hills District Vrs State of Meghalaya & Ors and the work was allotted to M/S TRINITY IMPEX INTERNATIONAL.</p>

		The dosing of algae has already started and the work is in progress and the same was verified by the inspection of a monitoring team comprising officials of Regional Directorate , CPCB, Shillong & MSPCB .The Inspection report at Annexure IX-B
2	To carry out the inspection /monitoring of all ETPs/STPS installed in the Cement Plants & Power Plants	8(Eight) Industrial Units were inspected (Annexure-X A) during July 2022 & Feb 2023. Water samples were collected from the STP of 7 units and the STP of 1 unit was non functional. The sample tested of the STP from the 7 unit, conform to the standard for discharge into inland surface water (Annexure X B)
3.	Action against the industries not installed ETPs or ETPs exist but not operating or ETP outlet or treated effluent is not complying to the effluent discharge standards or norms.	<ul style="list-style-type: none"> ➤ Closure notice was served under section 33(A) of the Water (Prevention & Control of Pollution Act 1974 & section 31(A) of the Air (Prevention & Control of Pollution)Act 1981 to 1 industrial unit for not having a functional STP (Annexure XI A) ➤ Environmental Compensation amounting to 41,40,,000/-was imposed (Annexure XIB)
4.	Awareness programme for citizens through Durbars/Schools/Colleges & Public addressing system, Print media	Proposal amounting to Rs.5, 65,000/ from the Scheme “Control Of Pollution” sanctioned by MOEF & CC for conducting awareness prepared. (Annexure XI)


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 MEMBER SECRETARY
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Annexure - IA

15

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF URBAN AFFAIRS: MEGHALAYA, SHILLONG
RAITONG BUILDING, SECRETARIAT HILL:: SHILLONG-793 001

No. DUA/P/30/2022/44

Dated Shillong, the 21st February, 2023

From: Shri. E. Kharmalki, IAS
Director, Urban Affairs,
Meghalaya, Shillong.

To,

✓ The Member Secretary
Meghalaya State Pollution Control Board, Shillong.

Sub: - Action taken for polluted rivers Umkhrah & Umshyrpi

Ref: No. MPCB/GEN-356/2022/21 dated 16th February, 2023

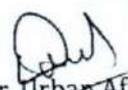
Sir,

In inviting reference to the subject cited above, please find enclosed herewith the progress of work report in relation to FSSM/STPs and other related works along with the Budgetary Allocation for the Liquid Waste Management in the catchment of Umkhrah and Umshyrpi rivers to be incorporated in the Action Taken Report to be forwarded to the Hon'ble NGT.

This is for favour of your kind information and necessary action.

Yours faithfully,

Enclosed: As stated above


Director, Urban Affairs,
Meghalaya, Shillong

PROGRESS REPORT

**IN THE MATTER OF NEWS ITEM PUBLISHED IN THE SHILLONG
TIMES DATED 23.02.2022 TITLED "POISON FLOWING IN
SHILLONG'S RIVERS: WATER QUALITY INDEX"- O.A NO. 192/2022**

The action taken by the Urban Affairs Department, Meghalaya, Shillong for polluted rivers Umkrah & Umshyrpi as on the directions and recommendations passed by the Hon'ble NGT Order (hereinafter referred to as 'the order') dated 22.11.2022 are as follows:

- i) **Construction of Faecal Sludge & Septage Management (FSSM) facility, Onsite STPs:** In reference to para 3.4 of the order, Report of the RRC: details of existing STP and details of under construction STPs in the State was submitted.

The update progress of work of under structure STP is as follows:

No.	Location	Capacity of the plant in MLD	Physical progress in %	Status of I&D or house sewer connections
FSSM,	Shillong	0.35	85%	The estimated date of completion is March 2023
5 nos of On-site treatment plant,	Shillong	13.42	55%	

It may also be mentioned that the Department is implementing project on in-situ remediation of drains/nallahs along the rivers referred to as ReNEU – Restoration of Nallahs through Ecological Units process. Total of 5 nos. of nallahs are being taken up as follows-

1. Pomdngiem Drain (also referred as Wah Thangsniang drain)
2. Oakland Drain
3. Lawmali Drain
4. Wahingdoh – Raimohan Drain
5. Polo Drain 2

Work has already started for 3 nos of nallah of which 90% civil work is completed in 1 nallah and remaining 2 is about to start. With respect to drain no. 1 (Wah Thangsniang) and drain no. 2 (Oakland), it is submitted that both drains will be

operational by the end of February, 2023. The total work is expected to be completed by March, 2023.

- ii) **Order taken to assist SMB to undertake household survey to prevent direct discharge of solid wastes in the catchment of Umkhrah & Umshyrpi rivers:** In connection with Para 6 of the order directing the joint committee to take further time bound remedial action with action plan to be monitored by ACS, Urban Development and Environment, Meghalaya and in pursuant to the letter No. MPCB/GEN-356/2022/19 dated 08.02.2023 emphasizing low water quality of river Umshyrpi near Shillong Law College and river Umkhrah at Demthring due to the presence of high concentration of Biochemical Oxygen Demand and Fecal Coliform, the Urban Affairs has constituted a team of personnel to assist the Shillong Municipal Board to undertake household survey in the mentioned localities for direct discharge of waste water into drains/rivers vide Order No.DUA/P/30/2022/40 dated 16th February, 2023 (Copy of the said order is enclosed herewith as Annexure-I). The work is in progress and the date for completion of the abovementioned survey is on the 28th February, 2023.
- iii) **Budgetary allocation for the Liquid Waste Management in the catchment of rivers Umkhrah & Umshyrpi:** Para 6 of the order also directs the Joint Committee to ensure that a firm budgetary allocation is in place to take effective measures towards liquid waste management in the catchment of rivers Umkhrah&Umshyrpi. In pursuant to this direction and letter No.MPCB/GEN-356/2022/21 from the Meghalaya State Pollution Control Board, the Budgetary Allocation under several heads that have been provided is as below:

Sl.No	Scheme	Particulars	Amount (In Rs.)
1.	15 th Finance Commission Award (Tied Grant) during 2020-2021 (1 st Instalment)	Phase II Cleaning of Umkhrah river, Polo, Shillong	₹7.87 Cr.
2.	14 th Finance Commission Award during 2015-16 to 2019-20 under Basic Grant	Construction and laying of cone shape traps, stone bunds and its tributaries at River Umkhrah, Polo, Shillong	₹3.60 Cr.
3.	Smart City	Used Water Management: In-	₹22.00 Cr.

		situ bio remediation of drains of Umkrah & Umshyrpi Rivers	
4.	AMRUT	Setting up of FSSM, On-site STP, Procurement of cesspool vehicles	₹53.00 Cr.

Minutes of the meeting to discuss on the Hon'ble NGT Order dated 22.11.2022 in O.A No.192/2022 held on 15/02/2023 in the office chamber of the Commissioner & Secretary Urban Affairs Department, Room No.212 Additional Secretariat Building.

Members present placed at Annexure I

The meeting was chaired by Shri P. Bakshi, IAS, Commissioner & Secretary, Government of Meghalaya, Urban Affairs Department who welcomed all the members present. The Chairman informed the members that the purpose of convening the meeting was to discuss on the Hon'ble NGT Order dated 22.11.2022 in O.A No.192/2022 In re: News Item published in the Shillong Times dated 23.02.2022 titled "**Poison flowing in Shillong rivers: Water Quality Index.**" The next date of hearing of the case is on **22.03.2023** and the Department has been directed to file action taken report on or before **28.02.2023**.

The following points were then taken up for discussion:-

1. **Matter Related to Umkhras River & Umshyrpi River:** Since Umkhras River at Demthring does not fall under the jurisdiction of Urban Affairs /Shillong Municipal Board, it was decided that the Department will write to Forests & Environment Department on the same.

(Action to be Taken: Urban Affairs Department).

2. **Sewage Treatment:** Direct discharge from latrines to rivers and streams to be banned as per Municipal Solid Waste Management Rules, 2016. House to house inventory/survey of septic tanks and soakpits in the localities falling in the catchment of Umshyrpi River viz, Malki, Cleve Colony, Risa Colony to be carried out. A Joint Inspection/ Survey of households to be conducted immediately by the Director, Urban Affairs, Shillong, Municipal Board and MUDA. Action Taken Report/ steps taken to be submitted to the Department and Meghalaya State Pollution Control Board within 7 (seven) days. Notice to be issued to individual households/defaulters in case of any violation.

(Action to be taken Taken: Director, Urban Affairs, Shillong Municipal Board and MUDA).

3. **Awareness Programme:** Awareness programme in and around Umshyrpi near Shillong Law College, with the local Dorbars of Malki, Cleve Colony, Risa Colony and identified Urban areas deemed to be pollutants of the rivers and streams to be conducted by the Director, Urban Affairs, Shillong, Municipal Board and MUDA.

(Action to be Taken: Director, Urban Affairs, Shillong Municipal Board and MUDA).

4. **Penalty/ Fine:** Shillong Municipal Board/ MUDA to issue Notice to individual households/defaulters in case of any violation. Notice to be brought out in local Newspapers. Shillong Municipal Board/ MUDA to also submit updated Report on the penalty/fine imposed on violators/ defaulters.

(Action to be Taken: Shillong Municipal Board /MUDA).

5. **Any other issues:** As directed by the Hon'ble NGT in its order dated 21.09.2022 in O.A 172/2016/EZ in the matter of Sanjay Laloo, a ring-fenced account to be operated under the direction of the Chief Secretary to be created and Rs. 10 crore to be transferred to the ring-fenced account which shall be utilized for restoration of the environment including preventing the discharge of un-treated sewage and solid waste treatment/ processing facilities. Director, Urban Affairs to submit a proposal on the same at the earliest possible.

(Action to be Taken: Director, Urban Affairs, Shillong)

There being no further issue for discussion, the meeting ended with a vote of thanks from the chair.

Sd/-P. Bakshi, IAS,
Commissioner & Secretary to the Govt. of Meghalaya,
Urban Affairs Department

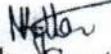
Memo No. UAU. 11/2023/18-A

Dated Shillong, the 20th February, 2023.

Copy to:-

1. The P.A to the Commissioner & Secretary, Urban Affairs Department for kind information of Commissioner & Secretary.
2. The P.A to the Secretary, Urban Affairs Department for kind information of Secretary.
3. The Director, Urban Affairs, Meghalaya, Shillong.
4. The Secretary, Meghalaya Urban Development Authority (MUDA).
5. The Chief Executive Officer, Shillong Municipal Board.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya,
Urban Affairs Department

**MINUTES OF THE MEETING CHAIRED BY THE COMMISSIONER & SECRETARY,
GOVT. OF MEGHALAYA, URBAN AFFAIRS DEPARTMENT HELD ON 23.02.2023
AT ROOM NO 212 ADDITIONAL SECRETARIAT BUILDING TO REVIEW ON NGT
MATTERS.**

Members present placed at Annexure I

The meeting was chaired by Shri P. Bakshi, IAS, Commissioner & Secretary, Government of Meghalaya, Urban Affairs Department who welcomed all the members present. The Chairman informed the members that the meeting was convened to discuss the progress of works on the different NGT matters.

The following points were taken up for discussion:-

1. Meghalaya NGT Account and implementation of the Central and State Schemes of Solid Liquid Waste Management in compliance of the order dated 22.12.2022 of the Hon'ble NGT in O.A. No. 606/2018:

The Director, Urban Affairs informed that matter was taken up with all concerned offices to submit details of budgetary allocation for Solid/Liquid Waste Management Projects, and balance to be transferred to NGT Account and to be completed by 24th of February, 2023. He presented the status on transfer of funds and expenditure as submitted by different offices as follows:

Sl. No.	Name of Project	Certified amount of expenditure (In Rs.)
1.	Smart City	19.31 Cr
Sl. No.	Name of Project	Amount transferred to NGT Account (In Rs.)
2.	NSTDA	12.46 Cr.

- i) On the expenditure submitted by Shillong Smart City Ltd (SSCL), it was decided that the expenditure of Rs. 16.67 Cr booked under O & M for the Nallah in-Situ project should also be shown as commitment of the State Government while reporting to Hon'ble NGT. Same however is not required to be transferred as already decided in earlier meetings
(Action to be taken: Director, Urban Affairs).
- ii) Project implemented by SSCL as part of procurement & installation of waste disposal plants to also be included in the report of the SSCL as expenditure incurred under Solid & Liquid Waste Management Projects
(Action to be taken: Shillong Smart City Limited).
- iii) MUDA & SMB to expedite immediately the transfer of funds under Finance Commission, AMRUT on projects related to Solid & Liquid Waste Management
(Action to be taken: MUDA & Shillong Municipal Board).
- iv) Urban Affairs Department to follow up on pending funds to be released from finance Department on Finance Commission, AMRUT etc.
(Action to be taken: Urban Affairs Department).

2. Hon'ble NGT Order dated 21.09.2022 in Original Application No. 172/2016/EZ- in the matter of Sanjay Laloo vs State of Meghalaya:

The Hon'ble NGT vide its order dated 21.09.2022 has directed the State to transfer ₹10.00 Cr to the ring fenced account. It was informed by Director Urban Affairs that due to budgetary constraint, amount of ₹5,34,52,629/- is to be moved by way of re-appropriation from the savings arising under the 15th Finance and amount of ₹4, 65, 47,371/- by way of Advance from Contingency Fund respectively. Currently, e-proposal process for the said amount has been initiated.

3. Hon'ble NGT Order in the matter of O.A. No. 192/2022 dated 22.11.2022 In re: News Item Published in The Shillong Times Dated 23.02.2022 titled "Poison flowing in Shillong's Rivers: Water quality Index":

In pursuant to the meeting held on 15.02.2023, following Action Taken Report is reported as follows:

a) Matter related to rivers Umkhrah & Umshyrpi: Department has already taken up the matter with Forest Department regarding the area that does not fall under the jurisdiction of Urban Affairs/Shillong Municipal Board.

b) Sewage Treatment and penalty/fine: In connection with direction of the Hon'ble NGT order dated 22.11.2022 to conduct joint inspection/survey of household, an order has been issued by the Director Urban Affairs constituting team of personnel to assist the Shillong Municipal Board to undertake household survey in the mentioned localities for ^{prevention of} direct discharge of waste water into drains/rivers. The work is in progress and the date for completion of the abovementioned survey is on the 28th February, 2023.

Apart from the above, a Public Notice has also been issued by the Shillong Municipal Board vide letter No. SMB/PW/40/2023/10 dated 17th February 2023 to not discharge untreated sewage directly into drains and water bodies.

(Action to be taken: Shillong Municipal Board).

c) Awareness Programme: The Shillong Municipal Board has prepared activities to be taken for the concerned localities however, same is yet to start. SMB is directed to expedite the same.

Besides, Action Plan be under Swachh Bharat Mission 2.0 to be implemented through PMU team of SBM.

(Action to be taken: Shillong Municipal Board/PMU(SBM)).

4. Waste disposal in the catchment areas of Myntdu River under Jowai Municipal Board: It was decided that the Department to take up with the Deputy Commissioner, West Jaintia Hills District and Jowai Municipal Board to review and inspect the matter and that they will be personally accountable for lapses if any.

5. Minutes of the 15th Meeting of the Central Monitoring committee in the NGT Matter O.A. No. 673/2018: As per the minutes the State Government has informed the CMC on the STP/FSTP projects implemented by the State Government in the different ULBs.

It was resolved that in view of the different directions of the NGT emphasizing on the need of setting up of STPs, proposals for more STPs may be prepared and submit to the State Government for funding.

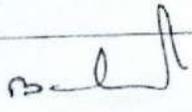
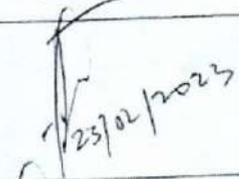
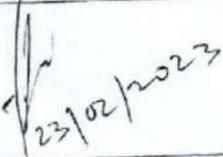
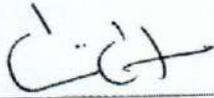
(Action to be taken: Director, Urban Affairs).

There being no further issue for discussion, the meeting ended with a vote of thanks from the chair.



P. Bakshi, IAS
Commissioner & Secretary to the Govt. of Meghalaya,
Urban Affairs Department

Members present in the Meeting to review matters relating to Meghalaya NGT Account and implementation of Central and State Schemes of Solid and Liquid Waste Management in compliance of the Order dated 22.12.2022 of the Hon'ble National Green Tribunal in Original Application No.606/2018 etc., held on 23.02.2023 at 4:00 PM in the office chamber of the Commissioner & Secretary, Govt. of Meghalaya, Urban Affairs Department, Room No. 212 Additional Secretariat Building.

Sl. No.	Name & Designation	Signature
1.	Shri. P. Bakshi, IAS, Commissioner & Secretary, Urban Affairs Department	
2.	Smti. R.C Sohket IAS, Secretary, Urban Affairs Department	
3.	Shri E. Kharmalki, IAS, Director, Urban Affairs	
4.	Secretary, Meghalaya Urban Development Authority (MUDA).	 23/02/2023
5.	Chief Executive Officer, Shillong Municipal Board	 23/02/2023
6.	Chief Executive Officer, Jowai Municipal Board	
7.	F.B. Chyrc. EE, SHB	
8.	K. Shylke EE-I/c MUDA	
9.	M. Kharungar, DUP, Urban Affairs	
10.		
11.		

No.MPCB/GEN-356/2022/25

Dated Shillong the 24th Feb 2023

To,

1. The Deputy Commissioner
East Khasi Hills district
Meghalaya, Shillong
2. The Secretary
Khasi hills Autonomous District Council
Shillong

Sub: Action taken in respect of polluted rivers Umkhrah & Umshyrpi

Ref: Honorable NGT original application No.192/2022 in the matter of news item published in the Shillong Times Dated 23.02.2022 titled "Poison flowing in Shillong's river: Water Quality Index.

Sir,

With reference to the Subject cited above, enclosed please find herewith the latest water quality monitoring data of the river Umshyrpi near Shillong Law College and river Wah Umkhrah at Demthring for your kind information and ready reference(enclosed in Annexure-I)

As per the report of the water quality test on samples collected from the aforesaid rivers revealed that there is high level of Fecal Coliform (27000 MPN/100ml for Umkhrah river & 33000 MPN/100ml for Umshyrpi river) which is beyond the limit (<2500MPN/100MI) and high level of Biochemical Oxygen Demand (29.0 mg/L for Umkhrah river & 42.0 mg/L for Umshyrpi river) which is beyond the limit (3.0mg/l), which may be due to dumping of solid wastes and discharging of liquid waste directly without any treatment into the rivers.Besides the same has been witnessed during the inspection caused by the Board's official that there is dumping of Solid wastes /discharging of liquid waste without any treatment to the rivers(The inspection report along with photos of the locations is enclosed as Annexure II for your kind reference. In view of the above and in exercise of the power conferred under 33(A) of the Water (Prevention & Control of Pollution)Act 1974 ,it is requested to take all necessary steps to curb such pollution through installing of sewage treatment/FSSM or any other alternative method to treat the solid / liquid wastes before discharging into the river.

Further it may be noted that as per direction of the order dated 22.11.2022 by the Hon'ble NGT, Principal Bench ,New Delhi in respect Original Application No.192/2022 the Action Taken Report on news item published in the Shillong Times to be submitted on 28th Feb 2023.

Hence it is requested to furnish the progress of work if any related to setting up of the sewage treatment plant/FSSM and any other alternative method.The report on the same may be submitted to this office to include in the Action Taken Report to be submitted to the Hon'ble NGT on 28th Feb 2023. Treat this as top priority.

o/c
Enclo: As stated

Yours faithfully

(Shri. R. Nainomalai, IFS)
Member Secretary
MSPCB, SHILLONG

WATER QUALITY DATA OF UMKHRAH RIVER AT DEMTHRING & UMSHYRPI AT LAW COLLEGE,
SHILLONG, JANUARY-2023

Name of the monitoring station	Umkhrah River at Demthring	Umshyrpi River at Law College
Lab Ref. No.	N/1/23	N/2/23
Dissolved Oxygen (mg/L)	1.4	1.0
pH	6.9	6.9
Conductivity (μ mho/cm)	490.0	320.0
BOD (mg/L)	29.0	42.0
Nitrate-N (mg/L)	1.9	0.44
Nitrite-N (mg/L)	BDL	BDL
Total Coliform (MPN/100ml)	63000	130000
Fecal Coliform (MPN/100ml)	27000	33000
Fecal Streptococci (MPN/100ml)	4700	6300
Turbidity (NTU)	32.0	27.7
T-Alkalinity (mg/L)	142.0	96.0
Chlorides (mg/L)	55.0	37.0
COD (mg/L)	50.0	80.0
Total Kjeldahl Nitrogen (mg/L)	38.0	14.0
Ammonical-N (mg/L)	21.1	8.01
Total Hardness as CaCO ₃ (mg/L)	94.0	70.0
Ca as CaCo ₃ (mg/L)	62.0	46.0
Mg as CaCo ₃ (mg/L)	32.0	24.0
Sulphate (mg/L)	8.5	17.5
Sodium (mg/L)	40.5	19.2
Total Dissolved Solids (mg/L)	338.0	221.0
Total Suspended Solids (mg/L)	41.0	33.0
Ortho Phosphate (mg/L)	0.76	0.71
Potassium (mg/L)	18.8	8.8
Fluoride (mg/L)	0.07	0.06



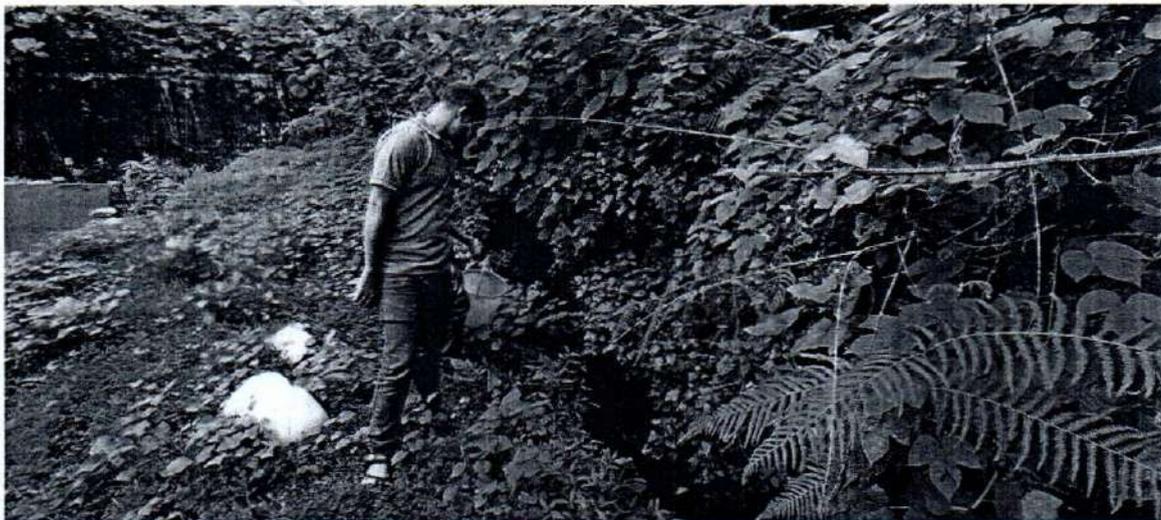
Sr. Scientist
Meghalaya State Pollution Control Board
Shillong

Annexure - 11

INSPECTION REPORT OF THE ALL THE STREAMS/DRAINS IN THE CATCHMENT AREA OF UMSHYRPI RIVER NEAR SHILLONG LAW COLLEGE

In pursuance to the Original Application No. 192/2022 in re: News Item Published in The Shillong Times Dated: 23.02.2022 titled "Poison flowing in Shillong's Rivers: Water quality index" Inspection of the streams/drains in catchment area of Umshyrpi River near Shillong Law College was carried on the 18th July 2022 and water sample was collected on the 19th July 2022. The observations made during the inspection are as follows:

1. Streamlet near Fish Dale Farm (Cleve Colony)- This streamlet is located at a distance of around 775 meters from Umshyrpi River near Shillong Law College. This streamlet flows through Lumpyngngad, Lumdiengsoh, Fire Brigade and Cleve Colony. The major source of pollution is untreated domestic sewage water and municipal waste. Water sample was collected from this location for analysis.



Pic 1: Streamlet near Fish Dale Farm

2. Wah Dienglieng Stream near Fruit Processing Center (Cleve Colony): This stream is located at a distance of around 730 meters from Umshyrpi River near Shillong Law College. This stream is principal source of Umshyrpi River originating from Lum Shillong Reserved Forest and flow through Risa Colony. Water sample was collected from this location for analysis.



Pic2: Wah Dienglieng Stream near Fruit Processing Center

3. Stream near Peak Service Station (Dhankheti): This stream is located at a distance of around 350 meters from Umshyrpi River near Shillong Law College. The major source of pollution is untreated domestic sewage water and municipal waste. Water sample was collected from this location for analysis.



Pic 3: Stream near Peak Service Station

4. Streamlet near Woodland Hospital (Dhankheti): This streamlet is located at a distance of around 165 meters from Umshyrpi River near Shillong Law College. This streamlet flow through Laitumkhrah and the major source of pollution is untreated domestic sewage water, trade effluent and municipal waste. Water sample was collected from this location for analysis.



Pic 4: Streamlet near Woodland Hospital

5. Streamlet near NABARD Bank (Dhankheti): This streamlet is located at a distance of around 225 meters from Umshyrpi River near Shillong Law College. This Streamlet flows through Cleve Colony and Malki. The major source of pollution is untreated domestic sewage water, trade effluent and municipal waste. Water sample was collected from this location for analysis.



Pic 5: Streamlet near NABARD Bank

6. Umshyrpi River near Shillong Law College (Dhankheti): The major source of pollution is untreated domestic sewage water, trade effluent and municipal waste. Water sample was collected from this location for analysis.



Pic 6: Umshyrpi River near Shillong Law College

Shri. A. Lyngdoh
JSA, MSPCB

MONITORING REPORT OF UMKHRAH RIVER AT DEMTHRING AND STREAMS DISCHARGING INTO UMKHRAH RIVER AT DEMTHRING

In pursuance to the Original Application No. 192/2022 in re: News Item Published in The Shillong Times Dated: 23.02.2022 titled "Poison flowing in Shillong's Rivers: Water quality index". Monitoring of the streams in catchment area of Umkhrah River At Demthring was carried on the 19th July 2022/ and water sample was collected and the observations made during the monitoring are as follows:

1. **Stream at Lawjynriew, Nongthymai** – This stream is the main source of Wah Umkhrah at Demthring it originates from the Laitkor Peak and it passes through the residential area and it is located at a distance of 280 meters from the Umkhrah River at Demthring. Water sample was collected from this location for analysis. (Photo 1.0)



Picture of Stream at Lawjynriew

2. Streamlet at Lumjingsuk, Block A, Madanriting This stream is located at a distance of around 300 meters from Umkhrah River at Demthring. This stream receive all the waste water from Residential area/Commercial area/Industrial Unit (mainly Automobile Workshop and Servicing Centre) from Mawblei and Madanriting .Water sample was collected from this location for analysis.(Photo 2.0)



Picture of Streamlet at Lumjingsuk, Block-A, Madanriting

The water samples collected are taken to the Central Laboratory of the Meghalaya State Pollution Control Board for Analysis and report is awaited.

(Handwritten signature)
(J KHARSHING)
(SSA, MSPCB)

GOVERNMENT OF MEGHALAYA
DIRECTORATE OF URBAN AFFAIRS, MEGHALAYA, SHILLONG
RAITONGBUILDING, SECRETARIAT HILL, SHILLONG-793 001

No.DUA/P/30/2022/40,

Dated Shillong, the 16th February, 2023

ORDER

In pursuance to the Hon'ble NGT Order dated 22.11.2022 in O.A. No.192/2022 In re: News Item published in the Shillong Times dated 23.02.2022 titled "Poison flowing in Shillong rivers: Water Quality Index", the following teams of personnel are hereby constituted to assist the Shillong Municipal Board to undertake household survey in the mentioned localities for direct discharge of waste water into drains/rivers. They are directed to report to Shri. F.B. Chyne, Executive Engineer, Shillong Municipal Board on 17th February, 2023 at 11.00 A.M for detail briefing.

Sl No.	Area to be covered	Total No of Households (approx)	Name of Surveyor & Designation	Meghalaya Urban Development Authority MUDA	Interns from Meghalaya Urban Development Agency (MUDA)
			SMB		
1	Dhanketi	322	Shri.Maskel Lyngdoh(Assistant Manager)	Shri. Jason Rynjah (Urban Planner)	Shri. Jason Pyrbot Smt. Sufrina Basaiawmoit
	Nongmalki Road				
2	Nongpyngrope	121	Shri. Pyrman Rani (Area Supervisor)	Shri. Marbiangki Nongkhlaw (Social Development Specialist)	Shri. Kitbahmi I Wann
	Lumbalang	193			Shri. Amos Khongwar
3	Kharmalki	688	Shri. L. Sohtun (Assistant Manager)	Shri. Edmund Sohkhlet (MFS) Shri. Xavier Sunn (Social Development Specialist)	Smt. Daphirinia Kharbithai Smt. Fairly Kharsahnoh Smt. Naisabet Thangkhiew
	Pdengshnong	261			
4	Khliehshnong	619	Shri. Synshar Lyngdoh (Area Supervisor)	Shri. Ribai Kyndiah (Social Development Specialist)	Shri. Ronialton Kharhujon
	Wahkdait				Smt. Diana Kurbah
5	Nongshilliang	381	Shri. Everson Kharnaioir (Area Supervisor)	Shri. Fairdimystar Lyngdoh (MCE)	Shri. Lamphrang Marwein
	Chinapatty	202			Smt. Dorisha Blah
6	Risa Colony	114	Shri Ambar Khongsngi (Deputy Manager)		Smt. Daplin Iangjuh Smt. Jubab bashailin Sohkhia
7	Cleve Colony	266	Shri. Paul Khymdait (Area Supervisor)		Shri. Comystar Pathaw Smt. Baiahunlang Rynjah

Date of Commencement of Survey 17th February, 2023

Date of completion 28th Feb 2023Last date for submission of complete report 1st March 2023

Note: Each team shall submit a daily report before 3:00 pm & ensure that notices are served on the violators on the next day

Yours faithfully,


Director, Urban Affairs,
Meghalaya, Shillong

No. memo No.DUA/P/30/2022/40-A,
Copy to:

Dated Shillong, the 16th February, 2023

1. The Secretary, Meghalaya Urban Development Authority (MUDA), for the kind information of the above personnel.
2. The Chief Executive Officer, Shillong Municipal Board for the kind information of the above personnel.
3. The Director, Meghalaya Urban Development Agency (MUDA) to appoint and engage the above interns.

D/C


Director, Urban Affairs,
Meghalaya, Shillong

Issued
Date 16.2.23

Water quality Status of Umkhrah river at Demthring and Umshyrpi river near Shillong Law College.

The Meghalaya State Pollution Control Board is monitoring the water quality of river Umkhrah at Demthring. Based on the latest Data presented at Table 1, the following observations were made

- **pH:** pH was observed to be within the criteria.
- **Dissolved Oxygen:** Dissolved oxygen content is low and not meeting the criteria.
- **Total Coliforms:** The Total Coliforms is high and not conforms to the criteria.
- **Bio-chemical Oxygen Demand:** Bio-Chemical Oxygen Demand was observed to be above the criteria.

The water quality was not satisfactory **with** reference to the water quality criteria (pH 6.5 – 8.5, BOD <3.0mg/l, DO>4mg/l, TC<5000MPN/100ml) stipulated by Central Pollution Control Board, Delhi

TABLE I- WATER QUALITY DATA OF UMKHRAH RIVER, JANUARY 2023

NAME OF THE MONITORING STATION	UMKHRAH RIVER AT DEMTHRING
LAB REF NO.	N/1/23
pH	6.9
Conductivity $\mu\text{S}/\text{cm}$	490..0
Alkalinity mg/L	142.0
Nitrite mg/L	BDL
Nitrate mg/L	1.9
Dissolved Oxygen mg/L	1.4
BOD mg/L	29.0
COD mg/L	50.0
Chloride mg/L	55.0
Sulphate mg/L	8.5
Sodium mg/L	40.5
Calcium CaCO_3 mg/L	62.0
Magnesium as CaCO_3 mg/L	32.0
Feecal Coliform (MPN/100ml)	27000
Turbidity (NTU)	32.0
Total Kjeldahl-N mg/L	38.0
Hardness as CaCO_3 mg/L	58.0
Total Coliform (MPN/100ml)	63000
Total Dissolved Solids mg/L	338.0
Ammonia Nitrogen (mg/l)	21.1
Total Phosphate mg/L	0.76

Total Suspended Solids mg/L	41.0
Potassium mg/L	18.8
Flouride mg/L	0.07

(B). The Meghalaya State Pollution Control Board is monitoring the water quality of Umshyrpi river near Shillong Law College.

Based on the Data presented at Table II , the following observations were made

- **pH:** pH was observed to be within the criteria.
- **Dissolved Oxygen:** Dissolved oxygen content is low and not meeting the criteria.
- **Total Coliforms:** The total coliform is high and not conforms to the criteria.
- **Bio-chemical Oxygen Demand:** Bio-Chemical Oxygen Demand was observed to be above the criteria.

The water quality was not satisfactory with reference to the water quality criteria (pH 6.5 – 8.5, BOD <3.0mg/l, DO>4mg/l, TC<5000MPN/100ml) stipulated by Central Pollution Control Board, Delhi

TABLE II - WATER QUALITY DATA OF UMSHYRPI RIVER, JANUARY 2023

NAME OF THE MONITORING STATION	UMSHYRPI RIVER NEAR LAW COLLEGE
LAB REF NO.	N/2/23
pH	69
Conductivity $\mu\text{S}/\text{cm}$	320.0
Alkalinity mg/L	96.0
P. Alkalinity mg/L	NIL
Nitrite mg/L	BDL
Nitrate mg/L	0.44
Dissolved Oxygen mg/L	1.0
BOD mg/L	42.0
COD mg/L	80.0
Chloride mg/L	37.0
Sulphate mg/L	17.5
Sodium mg/L	19.2
Calcium CaCO_3 mg/L	46.0
Magnesium as CaCO_3 mg/L	24.0
Feecal Coliform (MPN/100ml)	33000
Turbidity (NTU)	27.7
Total Kjeldahl-N mg/L	14.0

Hardness as CaCO ₃ mg/L	70.0
Total Coliform (MPN/100ml)	130000
Total Dissolved Solids mg/L	221.0
Ammonia Nitrogen (mg/l)	8.0
Total Phosphate mg/L	0.71
Total Suspended Solids mg/L	33.0
Potassium mg/L	8.8
Flouride mg/L	0.06

PRELIMINARY INSPECTION REPORT

Inspection to verify the source of water pollution of Wahumkhrah around Demthring area Shillong has been carried out by the undersigned along with the official from the Scientific Branch, MSPCB on the 19th July, 2022 and observed as under

Observation:

1. The main source of Wahumkhrah Stream at Demthring, Shillong is from Umdabor which originated from Laitkor Peak, East Khasi Hills, Meghalaya.
2. 9 (Nine) water samples were collected including upstream, mid stream & downstream of Wahumkhrah at Demthring area.
3. Total of 5 (five) main drain identified to have contributed towards pollution of Wahumkhrah stream at Demthring area viz i. Lumjingsuk, Block-A, Madantring ii. Demthring Block -A near Mahaveer & Company petrol pump, iii. Demthring, Block -A, near Exide Care, iv. Behind MTC workshop, Sawlad and v. Dumdum, Nongthymmai.
4. Total of 24 (twenty fours) number of industrial units found to have been operated without Consent from the Board. The names and address & types of unit is attached as Annexure -A.
5. Treated water sample also collected from the Consented unit viz. M/s Supercare Hospital, Demthring, Shillong. Water sample couldn't be collected form M/s KM Autozone, Sawlad, Semthring as the servicing unit is found to be non -operational.
6. The water sample collected are taken to the Central Laboratory of the MSPCB for analysis and report is awaited.



J. Kharshiing,
SSA, MSPCB



J.F. Lamurong,
E.E., MSPCB

Sl. No	Name & Address	Remarks
1.	Mahaveer & Company Petrol Pump, Demthring, Shillong	Excavation/installation of new tanker under progress
2.	Angel Love Kitchen, Fast food, Demthring Block-A, Shillong	Restaurant below 20 Seaters
3.	K. K. Two Wheelers, Demthring Block-A, Shillong	Automobile Workshop
4.	AK & RN, Restaurant, Demthring Block-A, Shillong,	Restaurant below 20 Seaters
5.	Shrinath Rai, Dairy Farm Demthring Block-2, Shillong	15 Cows
6.	Sujit Rai, Dairy Farm, Demthring, Shillong	12 Cows
7.	Sankar Rai, Dairy Farm, Demthring, Shillong	10 Cows
8.	Dinda Rai, Dairy Farm, Demthring, Shillong	10 Cows
9.	Ramesh Rai Dairy Farm, Nongkhyriem Block-I, Nongthymmai, Shillong	10 Cows
10.	Food Corner, Demthring Sawlad	Restaurant Below 20 Seaters
11.	Demthring Automobile Workshop, Demthring, Shillong	Automobile Workshop
12.	RSD Tyres Retreading Centre, Demthring, Shillong	Tyre Retreading
13.	MD Tyres Retreading & Vulcanising, Demthring, Shillong	Tyre Retreading
14.	B-Five, Restaurant & Lodging, Demthring, Shillong	Below 20 Seaters
15.	Endurance Two Wheeler, Demthring, Shillong	Automobile Workshop
16.	J.K Tyres Retreading, Demthring, Shillong	Tyre Retreading
17.	R.A Tyres Retreading, Demthring, Shillong	Tyre Retreading
18.	Hills Tyres Rethreading, Demthring, Shillong	Tyre Retreading
19.	M.Tyres Retreading, Demthring, Shillong	Tyre Retreading
20.	Servicing Centre Demthring, Shillong	Automobile Servicing Centre
21.	Tasteria Dhaba, Demthring, Shillong	Restaurant below 20 Seaters
22.	D. Thabah Servicing Centre, Demthring, Shillong	Automobile Servicing Centre
23.	Avenior Diagnostic Centre, Demthring, Shillong	Laboratory


J. Kharshiing,

SSA, MSPCB


J.F. Lamurong,

E.E., MSPCB

INSPECTION REPORT

The inspection of the Original Application No. 192/2022 in re: News Item Published in The Shillong Times Dated: 23.02.2022 titled "Poison flowing in Shillong's rivers: Water quality index" have been carried out on the 18th and 19th of July 2022 by Shri A. Shullai, AEE, MSPCB and Shri. A. Lyngdoh, JSA, MSPCB in all the new and existing industrial establishment drains in the Areas near Shillong Law College towards Umshyrpi River.

DETAILED INFORMATION:

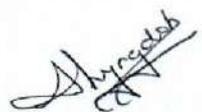
LOCATION : Areas near Shillong Law College towards Umshyrpi River.
INSPECTING OFFICIALS : Shri. A. Shullai, AEE, MSPCB.
Shri. A. Lyngdoh, JSA, MSPCB.

The observations are as follows:

OBSERVATIONS:

- I. The new and existing industrial establishments located upstream near Shillong Law College towards Umshyrpi River have been identified and the sites are as follows:
 - a. The site viz. Dylan's Café, having consented documents from MSPCB and located at Tripura Castle Road, Dhankheti, Malki, Shillong, was inspected. The site's ETP was not in operation and the untreated wastes are released directly to the stream flowing towards Umshyrpi River. Sample collections of water have been taken downstream of the site for analysis at the Central Laboratory of the MSPCB.
 - b. The site viz. Eldorado Guest House, having consented documents from MSPCB and located at Jowai Road, Dhankheti Point, near Woodland Hospital, Shillong, was inspected. The site's ETP was in operation and the sample collections of water have been taken for analysis at the Central Laboratory of the MSPCB.
 - c. The site viz. Woodland Hospital, having consented documents from MSPCB and located at Dhankheti, Malki, Shillong, was inspected. The site's two (2) ETPs and one (1) STP were in operation and the sample collections of water have been taken for analysis at the Central Laboratory of the MSPCB. The capacity of one ETP at Block-A requires expansion as the untreated water overflows on reaching its maximum limit.
 - d. The car wash site viz. Banri Servicing Centre, not having consented documents from MSPCB and located at Kharmalki, Shillong, was inspected. The site does not have an ETP and the untreated effluent is released directly to the stream flowing towards Umshyrpi River. Sample collections of water have been taken downstream of the site for analysis at the Central Laboratory of the MSPCB.


A. Shullai
AEE, MSPCB


A. Lyngdoh
JSA, MSPCB

INSPECTION REPORT

In pursuance to the Office Order vide letter T.O .No. MPCB/TB-55/2022/2022/2023/43 dated 19th September 2022, the inspection of the Original Application No. 192/2022 in re: News Item Published in The Shillong Times Dated: 23.02.2022 titled "Poison flowing in Shillong's rivers: Water quality index" have been carried out on the 22nd of September 2022.

DETAILED INFORMATION:

LOCATION : Areas near Shillong Law College towards Umshyrpi River.
INSPECTING OFFICIALS : Shri. A. Shullai, AEE, MSPCB.
Shri. S. Wanswett, JSA, MSPCB.

The observations are as follows:

OBSERVATIONS:

1. The new and existing industrial establishments located upstream near Shillong Law College towards Umshyrpi River have been inspected and the sites are as follows:
 - a. The site viz. M/s Meg – Cafe (Dylan's Café), having consented documents from MSPCB and located at Tripura Castle Road, Dhankheti, Malki, Shillong, was inspected. The site's ETP was in operation but out of 2 (two) outlet pipes catering to untreated wastewater, only one pipe is being inserted and treated in the ETP. Whereas the other pipe, which also contain untreated wastewater, is bypassing the ETP and released directly to the stream flowing towards Umshyrpi River. Sample collections of water have been taken downstream of the site for analysis at the Central Laboratory of the MSPCB. Photo enclosed herewith at Figure 1.
 - b. The site viz. Eldorado Guest House, having consented documents from MSPCB and located at Jowai Road, Dhankheti Point, near Woodland Hospital, Shillong, was inspected. The site's ETP was in operation and the sample collections of water have been taken for analysis at the Central Laboratory of the MSPCB.
 - c. The site viz. Woodland Hospital, having consented documents from MSPCB and located at Dhankheti, Malki, Shillong, was inspected. The site's two (2) ETPs and one (1) STP were in operation and the sample collections of water have been taken for analysis at the Central Laboratory of the MSPCB. As per the action taken on the inspection carried out during Phase-I vide letter No. MPCB/TB-55/2022/2022-2023/33 dated 9th August 2022, Directions to expand the capacity of the ETP in Block-A and to operate the plant for 24 hours have been notified and

the compliance to the direction have also been received on 19th August 2022. But as per the current inspection, the ETP was found to be unsatisfactory as the untreated wastewater is still overflowing the ETP along with a few Yellow Category Bio Medical Waste and flowing directly to the stream flowing towards Umshyrpi River. Photos enclosed herewith at Figure 2(a) and Figure 2(b).

- d. The car wash site viz. Banri Servicing Centre, was inspected and was found to be operational. The proprietor is in the process of applying consent from the Board and the ETP is yet to be constructed. The untreated effluent is released directly to the stream flowing towards Umshyrpi River. Sample collections of water have been taken downstream of the site for analysis at the Central Laboratory of the MSPCB.



A. Shullai
AEE, MSPCB



S. Wanswett
JSA, MSPCB

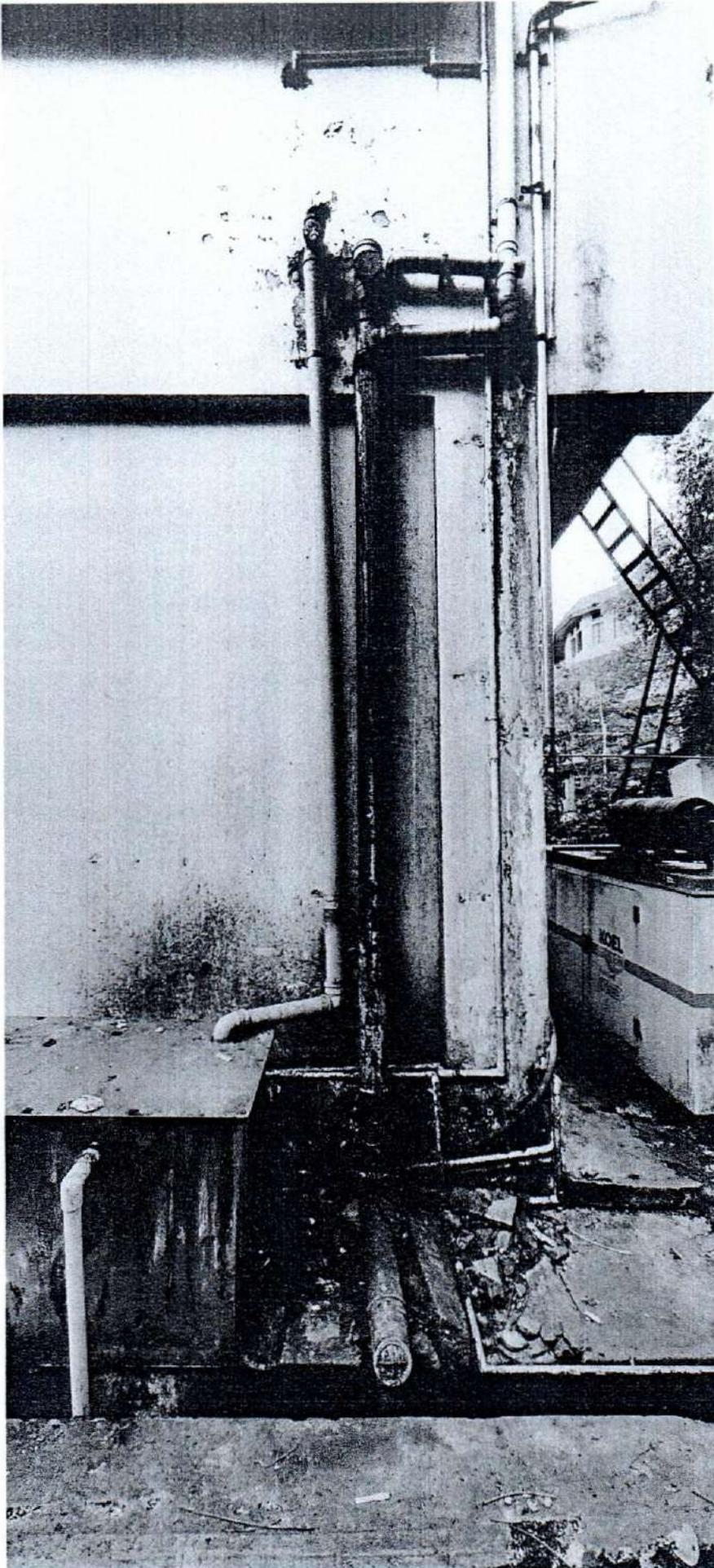


Figure 1: M/s Meg – Cafe (Dylan’s Caf )

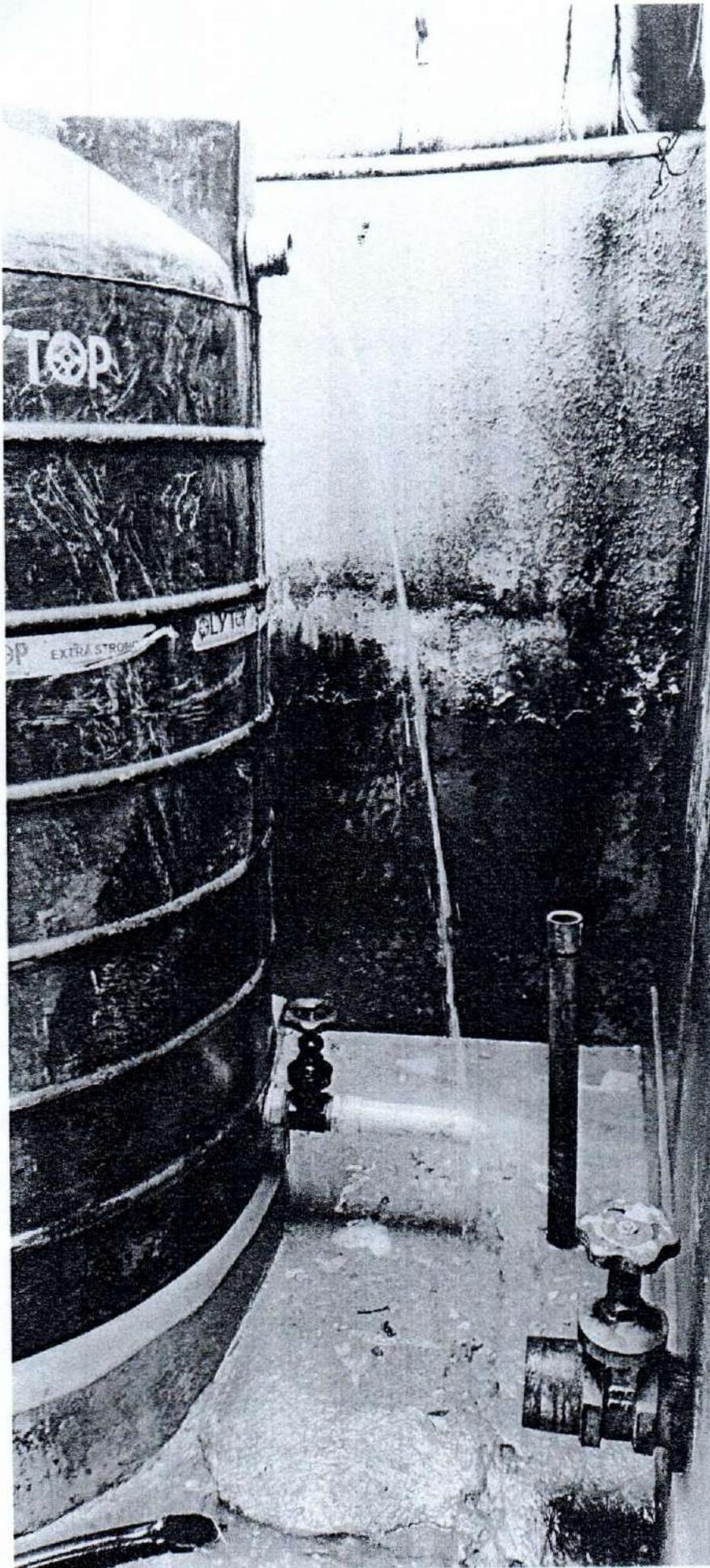


Figure 2(a): Woodland Hospital ETP Block – A

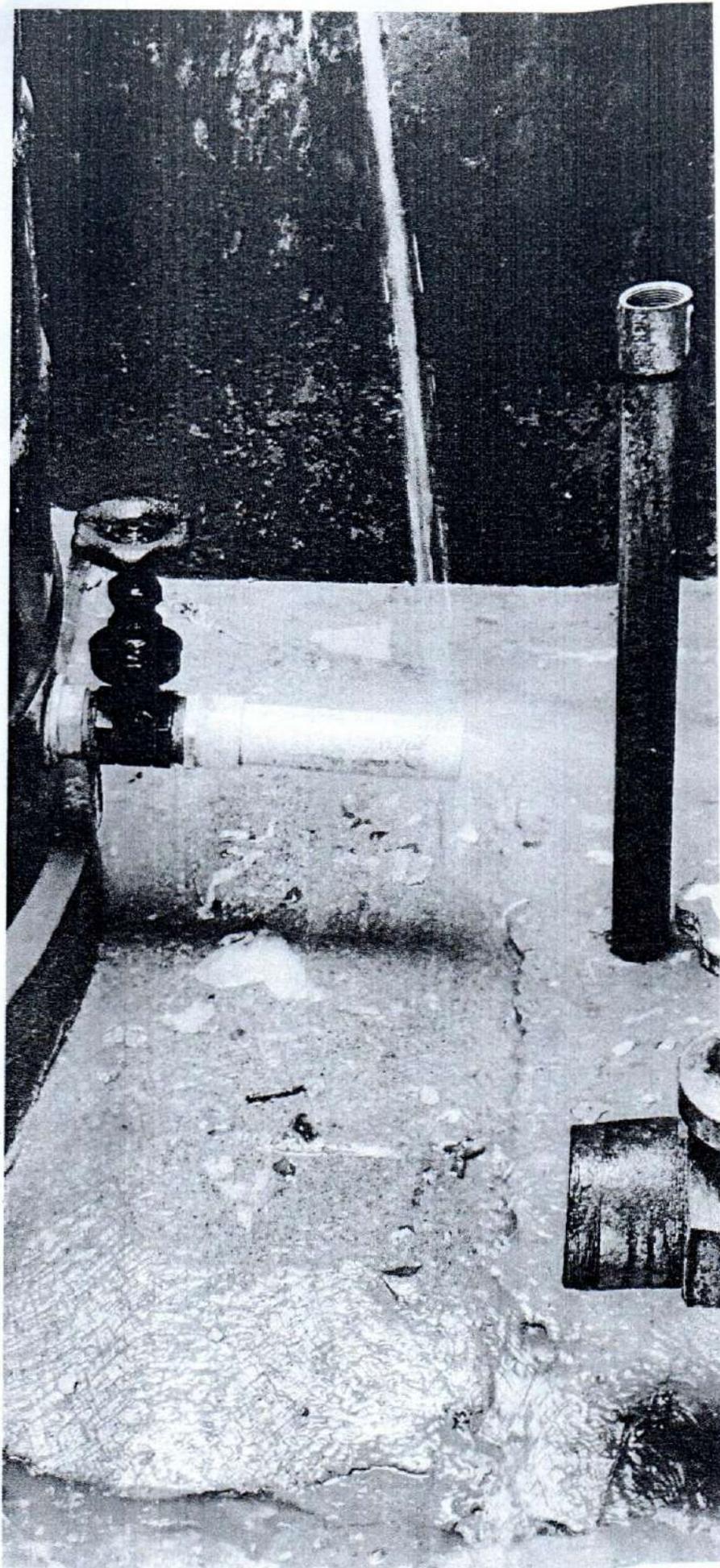


Figure 2(b): Woodland Hospital ETP Block - A

Meghalaya State Pollution Control Board, Shillong

The Meghalaya State Pollution Control Board causes regular inspection of the consented units established along the water bodies to check if any violation of Terms and Conditions prescribed at the time of establishment and operation and to check if any illegal units established without any consent from the Board. On finding such illegalities action against units is taken up under 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention & Control of Pollution Act), 1981.

The Details of the latest inspections are as follows

Inspection dated the 13th February 2023

Inspection of the units which were previously identified on 19th July 2022 was carried out on 13th February 2023 at Demthring. Two additional units were also identified

The summary inspection of the units are as follows:

1. Mahaveer & Company Petrol Pump
Unit is in operation and has not applied for Consent from the Board till date.
2. Angel Love Kitchen, Fast Food Outlet
Unit is in operation and has not applied for Consent from the Board till date. The seating capacity is approximately 10-15.
3. K K Two Wheelers, Two Wheelers Workshop
Unit is in operation and has not applied for Consent from the Board till date. The unit is involved in changing parts for two wheelers. It is located on the road side and maximum capacity is for two numbers.
4. Shivnath Rai
5. Sujit Rai
6. Sankar Rai
7. Dinda rai
8. Pappu Rai (Newly identified)
Serial number 4 to 8 are the names of the owners of dairy farms located at Demthring. All the units are located in the same place. Units are in operation and have not applied for Consent from the Board till date.
9. Ramesh Rai, Dairy Farm
Unit is located at Nongkhyriem Block, Nongthymmai Unit is in operation and has not applied for Consent from the Board till date.
10. Demthring Automobile, Automobile Workshop

Unit is in operation and has not applied for Consent from the Board till date. The unit is involved in automobile repairing without servicing. It is located on the road side and maximum capacity is for two numbers.

11. RSD Tyres Retreading Centre
12. MD Tyres Rethreading and Vulcanising
13. J K Tyres Retreading
14. R.A Tyres Retreading
15. Hills Tyres Retreading
16. M Tyres Retreading

Serial number 11 to 15 are the names of the tyre shops located at Demthring. The shops are just collection centre of tyres and no retreading or vulcanizing of tyres is carried out at the shops. Only filling of air and repairing of punctured tyres is being carried out.

17. B-Five, Restaurant and Lodging

Unit is in operation and has not applied for Consent from the Board till date. The seating capacity is approximately 15.

18. Endurance Two wheeler

Unit is in operation and has not applied for Consent from the Board till date. The unit is involved in changing parts for two wheelers. It is on the road side and maximum capacity is for two numbers.

19. Tasteria Dhaba

Unit is in operation and has applied for Consent from the Board till date. The seating capacity is approximately 15.

20. Avenior Diagnostic Centre

Unit is in operation and has not applied for Consent from the Board till date. A laboratory and clinic is present in the said unit.

21. Coleens Kitchen (Newly identified)

Unit is in operation and has not applied for Consent from the Board till date. The seating capacity is approximately 15.


M/S Tiewsoh
AEE, MSPCB

Inspection dated the 21st February 2023

Inspection of the remaining four units which were previously identified on 19th July 2022 was carried out on 21st February 2023 at Demthring.

The summary inspection of the units are as follows:

1. AK & RN Restaurant
Unit has been closed down and not in operation anymore.
2. Fast Food Corner
Unit is in operation and has not applied for Consent from the Board till date. The seating capacity is approximately 8-10.
3. Servicing Centre, Servicing Unit
Unit is in operation and has not applied for Consent from the Board till date. The unit is involved in car washing. It is located on the road side and maximum capacity is for 1 number at a time.
4. D Thabah Servicing Centre, Servicing Unit
Unit is in operation and has not applied for Consent from the Board till date. The unit is involved in car washing. Capacity is for 1 number at a time.



M S Tiewsoh
AEE, MSPCB

MEGHALAYA STATE POLLUTION CONTROL BOARD**INSPECTION REPORT**

Name of the unit : M/s Banri Servicing Center.
Location : Kharmalki, Shillong, East Khasi Hills District.
Date of inspection : 3rd January 2023.
Inspecting Official : Shri. S. Syiem (E.E.)
Type of unit : Automobile servicing / Car Wash.

OBSERVATIONS:

- i. The unit is closed down.
- ii. The unit is located at an area of about 3000 sq. ft. and having the following boundaries:-
North – S. Mawroh land.
East – PWD road.
South – A. Kharmalki land.
West – M. Kharmalki land.
- iii. The unit is also located adjacent to the streamlet in the east.
- iv. Source of water is from PHE.
- v. The unit's maximum capacity per day is around 8 vehicles.
- vi. The unit's water consumption is around 1000 L/D.
- vii. The servicing area is covered and segregated from storm water.
- viii. The unit has constructed an Effluent Treatment Plant comprising of oil & grease trap, settling and a filtration tank.
- ix. No Hospital / School / Office building is located within 50 meters from the site.
- x. The washing area is located 20 meters away from the streamlet.



S. Syiem
EE, MSPCB

MEGHALAYA STATE POLLUTION CONTROL BOARD**INSPECTION REPORT**

Name of the unit : M/s WOODLAND HOSPITAL.
Location : Dhankheti, Shillong, East Khasi Hills District.
Date of inspection : 15th February 2023.
Inspecting Official : Shri. A. Shullai (A.E.E.)
Type of unit : Hospital.

OBSERVATIONS:

- i. The unit was found operational.
- ii. The unit has replied to the Show Cause issued by the Board.
- iii. The unit's Effluent Treatment Plant (ETP) has been upgraded from 20 KLD to 40 KLD.
- iv. The unit's ETP was found functional and operational.
- v. No leakage was found in the collection tank.

Checked by:



S. Syiem
E.E., M.S.P.C.B.

Inspected by:



A. Shullai
A.E.E., M.S.P.C.B.

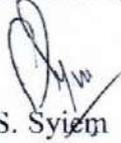
MEGHALAYA STATE POLLUTION CONTROL BOARD**INSPECTION REPORT**

Name of the unit : M/s Meg – Cafe (Dylan’s Cafe).
Location : Opp St. Edmund School, Risa Colony, Shillong, East Khasi Hills District.
Date of inspection : 15th February 2023.
Inspecting Official : Shri. A. Shullai (A.E.E.)
Type of unit : Restaurant.

OBSERVATIONS:

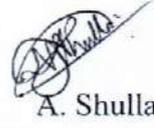
- i. The unit was found operational.
- ii. The unit has not replied to the Closure Notice issued by the Board.

Checked by:



S. Syiem
E.E., M.S.P.C.B.

Inspected by:



A. Shullai
A.E.E., M.S.P.C.B.

(36) *Annexure VI A*
Meghalaya State Pollution Control Board .

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



53

No. MPCB/TB-55/2022/2022-2023/ 30

Dtd. Shillong, the 9th August, 2022

To,
M/s Avenior Diagnostic Centre,
Demthring,
Shillong

Sub: **DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 - SHOW CAUSE NOTICE**

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Serviceing Centers etc. in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Serviceing Centers, etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
6. Whereas, M/s Avenior Diagnostic Centre has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Health Care facility without consent from the Board.

Therefore, in view of the above, **M/s Avenior Diagnostic Centre** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

G/C

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,

Shillong

(29)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



54

No. MPCB/TB-55/2022/2022-2023/29

Dtd. Shillong, the 9th August, 2022

To,

R.A Tyres Retreading,
Demthring,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 - SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Aimirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed, Tyre and tube retreating etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, M/s R.A. Tyres Retreading has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Tyre retreating without consent from the Board.

Therefore, in view of the above, **M/s R.A. Tyres Retreading** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,

Shillong

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No. MPCB/TB-55/2022/2022-2023/ 28

Dtd. Shillong, the 9th August, 2022

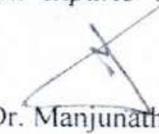
To,

M/s J.K Tyres Retreading,
Demthring,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed, Tyre and tube retreading etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, M/s J.K Tyres Retreading has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Tyre retreading without consent from the Board.

Therefore, in view of the above, **M/s J.K Tyres Retreading** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.


(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

o/c

No. MPCB/TB-55/2022/2022-2023/ 27

Dtd. Shillong, the 9th August, 2022

To,
RSD Tyres Retreading Centre,
Demthring,
Shillong

Sub: **DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 - SHOW CAUSE NOTICE**

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed, Tyre and tube retreating etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, M/s RSD Tyres Retreading has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Tyre retreating without consent from the Board.

Therefore, in view of the above, **M/s RSD Tyres Retreading** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

etc

No. MPCB/TB-55/2022/2022-2023/ 26

Dtd. Shillong, the 9th August, 2022

To,
MD Tyres Retreading & Vulcanising,
Demthring,
Shillong

Sub: **DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE**

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed, Tyre and tube retreading etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, M/s MD Tyres Retreading & Vulvanisation has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Tyre retreading without consent from the Board.

Therefore, in view of the above, **M/s MD Tyres Retreading & Vulvanisation** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,

Shillong

No. MPCB/TB-55/2022/2022-2023/25

Dtd. Shillong, the 9th August, 2022

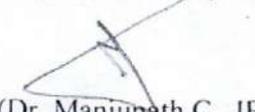
To.

Hills Tyres Rethreading,
Demthring,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed, Tyre and tube retreating etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, M/s Hills Tyres Retreading has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Tyre retreating without consent from the Board.

Therefore, in view of the above, **M/s Hills Tyres Retreading** is hereby given 15 (fifteen) days time to show cause as to '*why*' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which '*exparte*' steps will be moved against the unit.


(Dr. Manjunath C., IFS)
CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

No. MPCB/TB-55/2022/2022-2023/ 24

Dtd. Shillong, the 9th August, 2022

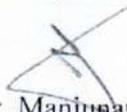
To,

M. Tyres Retreading,
Demthring,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed, Tyre and tube retreating etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, M/s M. Tyres Retreading has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Tyre retreating without consent from the Board.

Therefore, in view of the above, **M/s M. Tyres Retreading** is hereby given 15 (fifteen) days time to show cause as to '*why*' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which '*ex parte*' steps will be moved against the unit.


(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

o/c

(23)

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



No. MPCB/TB-23/Pt-7/B/2022-2023/23

Dtd. Shillong, the 9th August, 2022

To,

M/s K. K. Two Wheelers,
Demthring, Block-A,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Serviceing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Serviceing Centers, etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
6. Whereas, M/s K.K. Two Wheelers has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating an Automobile Repairing Workshop without consent from the Board.

Therefore, in view of the above, **M/s K.K. Two Wheelers** is hereby given 15 (fifteen) days time to show cause as to '**why**' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which '**ex parte**' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

No. MPCB/TB-23/Pt-7/B/2022-2023/ 22

Dtd. Shillong, the 9th August, 2022

To,
Demthring Automobile Workshop,
Demthring,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Service Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Service Centers, etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
6. Whereas, M/s Demthring Automobile Workshop has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating an Automobile Repairing Workshop without consent from the Board.

Therefore, in view of the above, **M/s Demthring Automobile Workshop** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

No. MPCB/TB-23/Pt-7/B/2022-2023/ 21

Dtd. Shillong, the 9th August, 2022

To,

M/s Endurance Two Wheeler,
Demthring,
Shillong

Sub: **DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE**

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Serviceing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Serviceing Centers. etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
6. Whereas, M/s Endurance Two Wheeler has violated:-
 - ii. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating an Automobile Repairing Workshop without consent from the Board.

Therefore, in view of the above, **M/s Endurance Two Wheeler** is hereby given 15 (fifteen) days time to show cause as to '**why**' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which '**exparte**' steps will be moved against the unit.

(Dr. Manjunath C., IFS)
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

ofc

No. MPCB/TB-23/Pt-7/B/2022-2023/20

Dtd. Shillong, the 9th August, 2022

To,

M/s Servicing Centre,
Demthring,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 - SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Servicing Centers, etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
6. Whereas, M/s Servicing Centre has violated:-
 - iii. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating an Automobile Servicing Center without consent from the Board.

Therefore, in view of the above, **M/s Servicing Centre** is hereby given 15 (fifteen) days time to show cause as to '**why**' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which '**ex parte**' steps will be moved against the unit.

Ofc


(Dr. Manjunath C., IFS)
CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

No. MPCB/TB-23/Pt-7/B/2022-2023/ 19

Dtd. Shillong, the 9th August, 2022

To,

M/s D. Thabah Servicing Centre,
Demthring,
Shillong

Sub: **DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE**

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Servicing Centers. etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
6. Whereas, M/s D. Thabah Servicing Centre has violated:-
 - iv. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating an Automobile Servicing Center without consent from the Board.

Therefore, in view of the above, **M/s D. Thabah Servicing Centre** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'ex parte' steps will be moved against the unit.


(Dr. Manjunath C., IFS)
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

No. MPCB/TB-55/2022/2022-2023/ 18

Dtd. Shillong, the 9th August, 2022

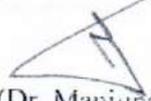
To,

Shri Shrinath Rai,
Demthring, Block-2,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almira Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, Shri Shrinath Rai has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Dairy Farm without consent from the Board.

Therefore, in view of the above, **Shri Shrinath Rai** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'ex parte' steps will be moved against the unit.


(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

o/c

No. MPCB/TB-55/2022/2022-2023/ 17

Dtd. Shillong, the 9th August, 2022

To,

Shri Sujit Rai,
Demthring, Block-2,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, Shri Shrinath Rai has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Dairy Farm without consent from the Board.

Therefore, in view of the above, **Shri Sujit Rai** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

o/c

No. MPCB/TB-55/2022/2022-2023/ 16

Dtd. Shillong, the 9th August, 2022

To,

Shri Sanker Rai,
Demthring, Block-2,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 -- SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, Shri Shrinath Rai has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Dairy Farm without consent from the Board.

Therefore, in view of the above, **Shri Sanker Rai** is hereby given 15 (fifteen) days time to show cause as to '*why*' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which '*exparte*' steps will be moved against the unit.

a/c


(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

No. MPCB/TB-55/2022/2022-2023/ 15

Dtd. Shillong, the 9th August, 2022

To,

Shri Dinda Rai,
Demthring, Block-2,
Shillong

Sub: **DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE**

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, Shri Shrinath Rai has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Dairy Farm without consent from the Board.

Therefore, in view of the above, **Shri Dinda Rai** is hereby given 15 (fifteen) days time to show cause as to '**why**' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which '**exparte**' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

No. MPCB/TB-55/2022/2022-2023/14

Dtd. Shillong, the 9th August, 2022

To,

Shri Ramesh Rai,
Nongkhynriem, Block-1,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, Shri Shrinath Rai has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Dairy Farm without consent from the Board.

Therefore, in view of the above, **Shri Ramesh Rai** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.


(Dr. Manjunath C., IFS)
CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

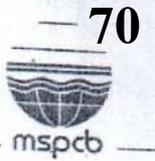
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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



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No. MPCB/TB-55/2022/2022-2023/ 13

Dtd. Shillong, the 9th August, 2022

To,

M/s Angel Love Kitchen,
Demthring, Block-A,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Serviceing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Serviceing Centers, etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
6. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
7. Whereas, M/s Angel Love Kitchen has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without consent from the Board.

Therefore, in view of the above, **M/s Angel Love Kitchen** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

No. MPCB/TB-55/2022/2022-2023/ 12

Dtd. Shillong, the 9th August, 2022

To,
AK & RN Restaurant,
Demthring, Block-A,
Shillong

Sub: **DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE**

- 1 Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
- 2 Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
- 3 Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Serviceing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
- 4 Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
- 5 Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Serviceing Centers, etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith
- 6 Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
- 7 Whereas, M/s AK & RN Restaurant has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without consent from the Board.

Therefore, in view of the above, **M/s AK & RN Restaurant** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 11

Dtd. Shillong, the 9th August, 2022

To,

M/s B-Five Restaurant & Lodging,
Demthring,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/ Servicing Centers etc. in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc. in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/ Servicing Centers, etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
6. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
7. Whereas, M/s B-Five Restaurant & lodging has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Guest House & Restaurant without consent from the Board.

Therefore, in view of the above, **M/s B-Five Restaurant & lodging** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

o/c

No. MPCB/TB-55/2022/2022-2023/ 10

Dtd. Shillong, the ^{9th} August, 2022

To,
Tasteria Dhaba,
Demthring,
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Service Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Service Centers, etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
6. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
7. Whereas, M/s Tasteria Dhaba has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without consent from the Board.

Therefore, in view of the above, **M/s Tasteria Dhaba** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'ex parte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

o/c

(9)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 9

Dtd. Shillong, the 9th August, 2022

To,

Food Corner,
Demthring, Sawlad
Shillong

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Service Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2022-2023/131 Dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops/Service Centers, etc., in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
6. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
7. Whereas, M/s Food Corner has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without consent from the Board.

Therefore, in view of the above, **M/s Food Corner** is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(8)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 8

Dtd. Shillong, the 9th August, 2022

To,

M/s Mahaveer & Company Petrol Pump,
Demthring,
Shillong

Sub: **DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE**

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board .
2. Whereas. Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas. a public notice vide No. MPCB/TB-4(Pt-III)/2016/2021-2022/99 Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any Industries including Petrol pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas. inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, M/s Mahaveer & Company Petrol Pump has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Dairy Farm without consent from the Board.

Therefore, in view of the above, M/s Mahaveer & Company Petrol Pump is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Section 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against their unit, failing which 'exparte' steps will be moved against the unit.

(Dr. Manjunath C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(31)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



MPCB/TB-55/2022/2022-2023/31

Dtd. Shillong, the 9th August, 2022

M/s Meg – Cafe (Dylan's Cafe)
Opp St. Edmund School,
Risa Colony, Shillong-793001,
East Khasi Hills District,
Meghalaya.

Sub: **DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE**

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 and No.MPCB/TB-4(Pt-II)/B/2022-2023/131 dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Serviceing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, the unit was granted CTE from the Board vide this Office NO.MSPCB/TB-ONLINE-CTE (EKH)/2020-2021/88 dated 28th October 2020 to establish the unit.
6. Whereas, the unit has applied for CTO from the Board and is under process. But on inspection of the unit by the Board's official on 19th July, 2022, it was found that the unit is operating without consent to operate from the Board and that the untreated wastewater was found bypassing the ETP to the nearby stream.

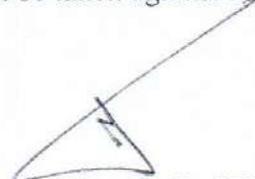
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Whereas, M/s Meg – Cafe (Dylan's Cafe) has violated:-

- i. Section 25 & 26 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without prior consent to operate from the Board and discharging untreated effluent to a stream.

Therefore in view of the above, M/s Meg – Cafe (Dylan's Cafe), is hereby given 15 (fifteen) days time to show cause as to '*why*' powers conferred upon the Board under Sec. 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be enforced against the unit, failing which, '*ex parte*' action will be taken against it.


(Dr. Manjunath C., IFS)
CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

o/c

MPCB/TB-55/2022/2022-2023/ 32

Dtd. Shillong, the 9th August, 2022

M/s Banri Servicing Centre,
Kharmalki, Dhanketi,
Shillong, Meghalaya 793001

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – SHOW CAUSE NOTICE

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 and No. MPCB/TB-4(Pt-II)/B/2022-2023/131 dated 01.07.2022 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 19th July, 2022 and was found to be operating without prior consent from the Board.
5. Whereas, M/s **Banri Servicing Centre** has violated:-
 - i. Section 25 & 26 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 Air (Prevention and Control of Pollution) Act 1981 for operating an Automobiles Repairing Workshops/Servicing Center without prior consent from the Board.

Therefore in view of the above, M/s Banri Servicing Centre, is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Sec. 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be enforced against the unit, failing which, 'exparte' action will be taken against it.


(Dr. Manjunath C., IFS)
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Page 1 of 1

(BY REGISTERED POST)

No. MPCB/TB-55/2022/2022-2023/ 45

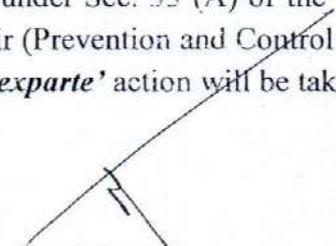
Dtd. Shillong, the 8th Dec., 2022

To,
M/s WOODLAND HOSPITAL
Dhankheti, Shillong-793001,
East Khasi Hills District,
Meghalaya.

Sub: **SHOW CAUSE NOTICE**

1. Whereas, Consent to Operate under Section 25/26 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 Air (Prevention and Control of Pollution) Act 1981 as amended was granted to M/s **WOODLAND HOSPITAL** vide T.O. NO.MPCB/TB-CON-133(2016)/2020-2021/23 dated Shillong the 28th January 2021 for operating a Hospital at Dhanketi, Shillong, East Khasi Hills District.
2. Whereas, Directions for Non Compliance of Environmental Norms have been issued to the unit vide letter T.O. No.MPCB/TB-55/2022/2022-2023/33 dated Shillong the 9th August 2022.
3. Whereas, observations made during the inspection of the Unit on 22nd September 2022 revealed that:
 - i. The untreated waste water is overflowing the storage tank and discharged directly into public drain;
4. Whereas M/s **WOODLAND HOSPITAL** has violated:-
 - i. Section 24 (1) (a) & (b) of the Water (Prevention and Control of Pollution) Act 1974.

Therefore in view of the above, M/s **WOODLAND HOSPITAL**, is hereby given 15 (fifteen) days time to show cause as to 'why' powers conferred upon the Board under Sec. 33 (A) of the Water (Prevention and Control of Pollution) Act 1974 and Section 31 (A) of the Air (Prevention and Control of Pollution) Act 1981 should not be implemented against the unit, failing which, 'exparte' action will be taken against it.


(Dr. Manjunath C., IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

77)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



80

No. MPCB/TB-55/2022/2022-2023/ 77

Dtd. Shillong, the 22nd Feb, 2023

To,

M/s D. Thabah Servicing Centre,
Demthring, Shillong,
East Khasi Hills District.

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Servicing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board.
6. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/19, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
7. Whereas, inspection of the unit was again carried out by the Board's official on 21st February, 2023 and was still found to be operating without prior consent from the Board.
8. Whereas, **M/s D. Thabah Servicing Centre** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of

Meghalaya State Pollution Control Board

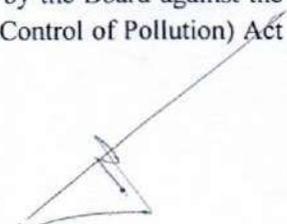
Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngad, Shillong - 793014

Website : <http://megspcb.gov.in>



Pollution) Act 1981, M/s **D. Thabah Servicing Centre** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.


Dr. Manjunath C., IFS

CHAIRMAN

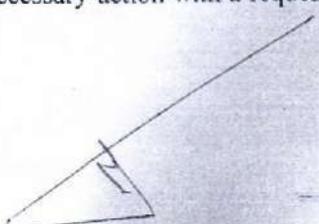
Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ 77-11

Dtd. Shillong, the 22nd Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.


CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 76

Dtd. Shillong, the 22nd Feb, 2023

To,

M/s Food Corner,
SawLad Demthring,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/ Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Servicing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
6. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
7. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/9, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
8. Whereas, inspection of the unit was again carried out by the Board's official on 21st February, 2023 and was still found to be operating without prior consent from the Board.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



9. Whereas, **M/s Food Corner** has violated:-

- i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **M/s Food Corner** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.

Dr. Manjunath C., IFS
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ *76-11*

Dtd. Shillong, the *22nd* Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

o/c

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



84

No. MPCB/TB-55/2022/2022-2023/ 75

Dtd. Shillong, the 22nd Feb, 2023

To,

M/s Servicing Centre,
Demthring, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Servicing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
6. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/20, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
7. Whereas, inspection of the unit was again carried out by the Board's official on 21st February, 2023 and was still found to be operating without prior consent from the Board.
8. Whereas, **M/s Servicing Centre** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

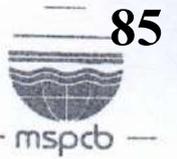
Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



Pollution) Act 1981, M/s Servicing Centre is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.

Dr. Manjunath C., IFS
CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ 75-A

Dtd. Shillong, the 22nd Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.

CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

O/C

No. MPCB/TB-55/2022/2022-2023/ 73

Dtd. Shillong, the 21st Feb, 2023

To,

Shrinath Rai, Dairy Farm,
Demthring, Block-2, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No.MPCB/TB-4(Pt-III)/2016/2021-2022/99, Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any industries including Petrol Pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
5. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/18, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
6. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
7. Whereas, **M/s Shrinath Rai, Dairy Farm** has violated:-
 - a. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **M/s Shrinath Rai, Dairy Farm** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.


Dr. Manjunath C., IFS
CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ 43-11

Dtd. Shillong, the 21st Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.



CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/72

Dtd. Shillong, the 21st Feb, 2023

mspcb

To,

Sankar Rai, Dairy Farm,
Demthring, Block-2, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No.MPCB/TB-4(Pt-III)/2016/2021-2022/99, Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any industries including Petrol Pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
5. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/16, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
6. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
7. Whereas, **Sankar Rai, Dairy Farm** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **Sankar Rai, Dairy Farm** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.

Dr. Manjunath C., IFS

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Memo. No. MPCB/TB-55/2022/2022-2023/

Dtd. Shillong, the

Feb, 2023 mspcb —

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(71)

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/71

Dtd. Shillong, the 2/8 Feb, 2023

To,

Ramesh Rai, Dairy Farm,
Demthring, Block-1, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No.MPCB/TB-4(Pt-III)/2016/2021-2022/99, Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any industries including Petrol Pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
5. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/14, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
6. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
7. Whereas, **Ramesh Rai, Dairy Farm** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **Ramesh Rai, Dairy Farm** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.

Dr. Manjuaath C., IFS
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpynggad, Shillong - 793014
Website : <http://megspcb.gov.in>



91

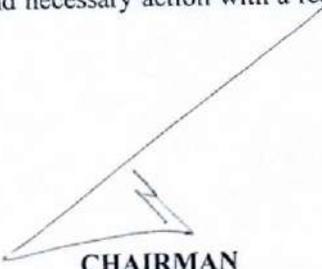
Memo. No. MPCB/TB-55/2022/2022-2023/

Dtd. Shillong, the

Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.


CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

(70)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



92

No. MPCB/TB-55/2022/2022-2023/ 70

Dtd. Shillong, the 21st Feb, 2023

To,

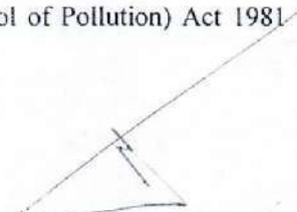
Pappu Rai, Dairy Farm,
Demthring, Shillong,
East Khasi Hills District.

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No.MPCB/TB-4(Pt-III)/2016/2021-2022/99, Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any industries including Petrol Pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's official on 13th February, 2023 and was found to be operating without prior consent from the Board.
5. Whereas, **Pappu Rai, Dairy Farm** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **Pappu Rai, Dairy Farm** is hereby directed to close down the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.


Dr. Manjunath C., IFS

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Memo. No. MPCB/TB-55/2022/2022-2023/ 70-11

Dtd. Shillong, the 21st Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(69)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 69

Dtd. Shillong, the 21st Feb, 2023

To,

M/s Mahaveer & Company Petrol Pump,
Demthring, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No.MPCB/TB-4(Pt-III)/2016/2021-2022/99, Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any industries including Petrol Pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
6. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/8, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
7. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
8. Whereas, **M/s Mahaveer & Company Petrol Pump** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

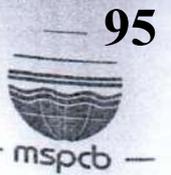
Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of

Meghalaya State Pollution Control Board

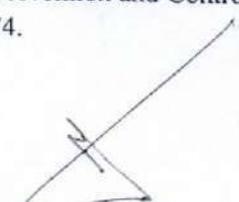
Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



Pollution) Act 1981, **M/s Mahaveer & Company Petrol Pump** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.


Dr. Manjunath C., IFS

CHAIRMAN

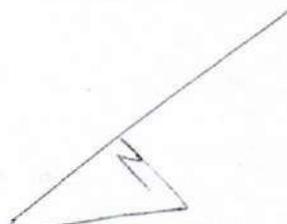
Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/69A

Dtd. Shillong, the 21st Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.


CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(68)

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 68

Dtd. Shillong, the 27th Feb, 2023

To,

M/s K.K Two Wheelers,
Demthring, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Service Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Service Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
6. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/23, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
7. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
8. Whereas, **M/s K.K Two Wheelers** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

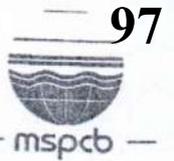
Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of

Meghalaya State Pollution Control Board

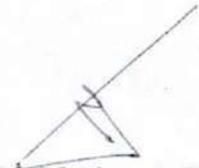
Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Pollution) Act 1981, M/s **K.K Two Wheelers** is hereby directed to close down the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.



Dr. Manjunath C., IFS
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ *68-N*

Dtd. Shillong, the *2nd* Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.



CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(67)

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/67

Dtd. Shillong, the 21st Feb, 2023

To,

M/s Endurance Two Wheeler,
Demthring, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Serviceing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Serviceing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
6. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/21, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
7. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
8. Whereas, **M/s Endurance Two Wheeler** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of

Meghalaya State Pollution Control Board

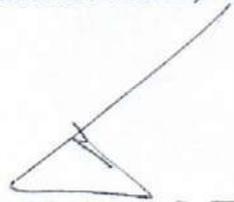
Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



Pollution) Act 1981, **M/s Endurance Two Wheeler** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.


Dr. Manjunath C., IFS
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ *87A*

Dtd. Shillong, the *21st* Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.


CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(66)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/66

Dtd. Shillong, the 21st Feb, 2023

To,

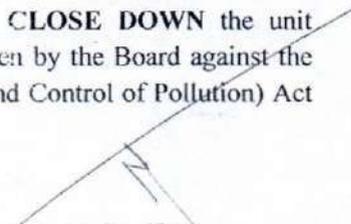
Dinda Rai, Dairy Farm,
Demthring, Block-2, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No.MPCB/TB-4(Pt-III)/2016/2021-2022/99, Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any industries including Petrol Pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
5. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/15, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
6. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
7. Whereas, **Dinda Rai, Dairy Farm** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **Dinda Rai, Dairy Farm** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.


Dr. Manjunath C., IFS

CHAIRMAN

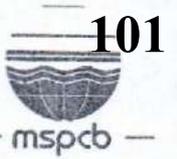
Meghalaya State Pollution Control Board,
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Memo. No. MPCB/TB-55/2022/2022-2023/66-A

Dtd. Shillong, the 2nd Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.

CHAIRMAN

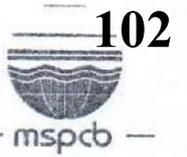
Meghalaya State Pollution Control Board,
Shillong

(65)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 65-A

Dtd. Shillong, the 21st Feb, 2023

To,

M/s Demthring Automobile Workshop,
Demthring, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Servicing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
6. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/22, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
7. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
8. Whereas, **M/s Demthring Automobile Workshop** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

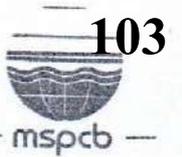
Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Pollution) Act 1981, **M/s Demthring Automobile Workshop** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.

Dr. Manjunath C., IFS

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/65-A

Dtd. Shillong, the 21st Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(64)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 64

Dtd. Shillong, the 21st Feb, 2023

To,

M/s Coleens Kitchen,
Demthring, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Servicing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
6. Whereas, inspection of the unit was carried out by the Board's official on 13th February, 2023 and was found to be operating without prior consent from the Board.
7. Whereas, **M/s Coleens Kitchen** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

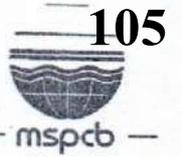
Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of

Meghalaya State Pollution Control Board

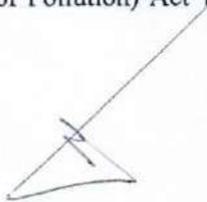
Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



Pollution) Act 1981, **M/s Coleens Kitchen** is hereby directed to close down the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.


Dr. Manjunath C., IFS
CHAIRMAN

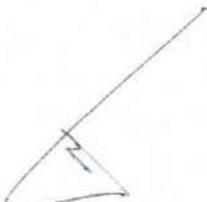
Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ *64-A*

Dtd. Shillong, the *21st* Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.


CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

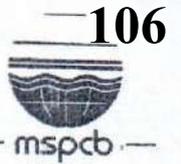
(63)

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/63

Dtd. Shillong, the 21st Feb, 2023

To,

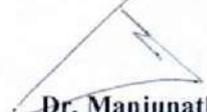
Sujit Rai, Dairy Farm,
Demthring, Block-2, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No.MPCB/TB-4(Pt-III)/2016/2021-2022/99, Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any industries including Petrol Pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
5. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/17, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
6. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
7. Whereas, **Sujit Rai, Dairy Farm** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **Sujit Rai, Dairy Farm** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.


Dr. Manjunath C., IFS

CHAIRMAN

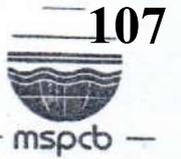
Meghalaya State Pollution Control Board,
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Memo. No. MPCB/TB-55/2022/2022-2023/63-A
Copy to:

Dtd. Shillong, the 21st Feb, 2023

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.



CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(63)

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/63

Dtd. Shillong, the 21st Feb, 2023

To,

Sujit Rai, Dairy Farm,
Demthring, Block-2, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No.MPCB/TB-4(Pt-III)/2016/2021-2022/99, Dated 07.03.2022 was given in all the local (English Garo & Khasi) newspapers for information of any industries including Petrol Pump, Almirah Manufacturing, Baker & Confectionery units, Dairy farms & dairy products, fish feed etc in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
5. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/17, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
6. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
7. Whereas, **Sujit Rai, Dairy Farm** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **Sujit Rai, Dairy Farm** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.

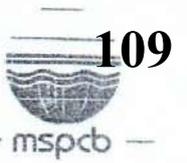

Dr. Manjunath C., IFS
CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Memo. No. MPCB/TB-55/2022/2022-2023/63-A
Copy to:

Dtd. Shillong, the 21st Feb, 2023

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.



CHAIRMAN

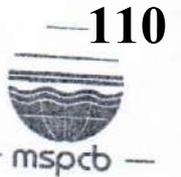
Meghalaya State Pollution Control Board,
Shillong

(62)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/62

Dtd. Shillong, the 21st Feb, 2023

To,

M/s B-Five Restaurant & Lodging,
Demthring, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Serviceing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Serviceing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
6. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
7. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/11, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
8. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
9. Whereas, **M/s B-Five Restaurant & Lodging** has violated:-

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



- i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **M/s B-Five Restaurant & Lodging** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.


Dr. Manjunath C., IFS
CHAIRMAN

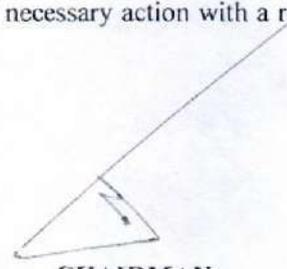
Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ 62- A

Dtd. Shillong, the 21st Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.


CHAIRMAN
Meghalaya State Pollution Control Board,
Shillong

(61)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 61

Dtd. Shillong, the 2nd Feb, 2023

To,

M/s Avenior Diagnostic Centre,
Demthring, Shillong,
East Khasi Hills District.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Servicing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
5. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
6. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/30, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
7. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.
8. Whereas, **M/s Avenior Diagnostic Centre** has violated:-
 - i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Pollution) Act 1981, **M/s Avenior Diagnostic Centre** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.

Dr. Manjunath C., IFS
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ 61-11

Dtd. Shillong, the 21st Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(60)

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 60

Dtd. Shillong, the 21st Feb, 2023

To,

M/s Angel Love Kitchen,
Demthring, Block-A, Shillong,
East Khasi Hills District.

Sub: DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:

Sir,

1. Whereas, Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior consent of the State Pollution Control Board.
2. Whereas, Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 restricts the establishment of any industry and/or operation or process or any industrial plant in an air pollution control area without the prior consent of the State Pollution Control Board.
3. Whereas, a public notice vide No. MPCB/TB-4(Pt-III)2016/2016-2017/2 dated 01.06.2016 was given in all the local (English Garo & Khasi) newspapers for information of those persons concerned/occupiers who are operating or in the stage of establishment of any industries including Health Care Facilities, Hotels, Guest Houses, Restaurants, Automobiles Repairing Workshops/Servicing Centers etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
4. Whereas, a public notice vide No. MPCB/TB-4(Pt-II)/B/2020-2021/124, Dated 24.03.2021 was given in all the local (English Garo & Khasi) newspapers for information to Compliance of Environmental norms by Marriage Halls/ Restaurant/ Hotels/ Motels/ Banquets etc, in Meghalaya without the previous Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned acts forthwith.
5. Whereas, a public notice vide No.MPCB/TB-4(Pt-II)/B/2022-2023/131, Dated 1st July, 2022 was given in all the local (English Garo & Khasi) newspapers for information to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Servicing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.
6. Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2022 and was found to be operating without prior consent from the Board;
7. Whereas, a Showcause Notice Vide. No.MPCB/TB-55/2022/2022-2023/13, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent from the Board;
8. Whereas, inspection of the unit was again carried out by the Board's official on 13th February, 2023 and was still found to be operating without prior consent from the Board.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



9. Whereas, **M/s Angel Love Kitchen** has violated:-

- i. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating a Restaurant without a valid consent from the Board.

Now, in exercise of the powers conferred upon the Board under Section 33 (A) of The Water (Prevention & Control of Pollution) Act 1974 & Section 31 (A) of The Air (Prevention & Control of Pollution) Act 1981, **M/s Angel Love Kitchen** is hereby directed to **CLOSE DOWN** the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Air (Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act 1974.

Dr. Manjunath C., IFS
CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo. No. MPCB/TB-55/2022/2022-2023/ *60-A*

Dtd. Shillong, the *27th* Feb, 2023

Copy to:

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favor of information.
2. The Chief Executive Officer, Shillong Municipal Board, Shillong for kind information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit action taken report.
4. The Chief Engineer, PHE, Shillong for kind information and necessary action with a request for disconnection of water supply to the above unit.

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

(BY REGISTERED POST)

No. MPCB/TB-55/2022/2022-2023/ 46

Dtd. Shillong, the 9th Dec., 2022

To,

M/s Banri Servicing Centre,
Kharmalki, Dhanketi,
Shillong, Meghalaya

Sub: **CLOSURE NOTICE**

1. Whereas, a Show Cause Notice was issued vide T.O. letter No.MPCB/TB-55/2022/2022-2023/32 dated Shillong the 9th August 2022 as to 'why' powers conferred upon the Board under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 should not be enforced against the Unit;
2. Whereas, the unit has failed to reply to the Show Cause Notice of the Board within the stipulated time;
3. Whereas **M/s Banri Servicing Centre** has violated:-
 - i. Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating without a valid consent.
 - ii. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 for operating without a valid consent.

Now, therefore, in exercise of the power conferred upon the Board under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, **M/s Banri Servicing Centre** is hereby directed to close down the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

(Dr. Manjunatha C., IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Memo No. MPCB/TB-55/2022/2022-2023/ 46-A

Dtd. Shillong, the 9th Dec. 2022

Copy to:-

1. The Deputy Commissioner, East Khasi Hills District for favour of information and necessary action.
2. The Superintendent of Police, Shillong, East Khasi Hills District for favour of information and necessary action.
3. The Chief Executive Officer, Shillong Municipal Board, East Khasi Hills District for favour of information and necessary action.

4. The Chief Engineer, P.H.E., Shillong, East Khasi Hills District for favour of information and necessary action with a request for immediate disconnection of Water Supply to the above unit and to submit an Action Taken Report.
5. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong – 793001 for favour of information and necessary action with a request for immediate disconnection of Power Supply to the above unit and to submit an Action Taken Report.
6. Guard File Closure Notice 2022.


CHAIRMAN

(BY REGISTERED POST)

No. MPCB/TB-55/2022/2022-2023/ 47
To,

Dtd. Shillong, the 9th Dec, 2022

M/s Meg – Cafe (Dylan's Cafe)
Opp St. Edmund School,
Risa Colony, Shillong-793001,
East Khasi Hills District,
Meghalaya.

Sub: CLOSURE NOTICE

1. Whereas, Consent to Establish under Section 25/26 of the Water (Prevention and Control of Pollution) Act 1974 and Section 21 Air (Prevention and Control of Pollution) Act 1981 as amended was granted to **M/s Meg – Cafe (Dylan's Cafe)** vide T.O. No. MPCB/TB-ONLINE-CTE (EKH)/2020-2021/88 dated 28th October 2020 for establishing a Restaurant having seating capacity of 35 persons with a project cost of Rs. 9.00 lakhs (Rupees nine lakhs) only and located at Opp St. Edmund School, Risa Colony, Shillong, East Khasi Hills District;
2. Whereas, a Show Cause Notice was issued vide T.O. letter No.MPCB/TB-55/2022/2022-2023/31 dated Shillong the 9th August 2022 as to 'why' powers conferred upon the Board under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 should not be enforced against the Unit;
3. Whereas, the unit has failed to reply to the Show Cause Notice of the Board within the stipulated time;
4. Whereas **M/s Meg – Cafe (Dylan's Cafe)** has violated:-
 - i. Section 24/25 of the Water (Prevention and Control of Pollution) Act 1981 for discharging untreated waste water into a stream.
 - ii. Section 21 of the Air (Prevention and Control of Pollution) Act 1981 for operating without a valid consent.
 - iii. Section 25 of the Water (Prevention and Control of Pollution) Act 1974 for operating without a valid consent.

Now, therefore, in exercise of the power conferred upon the Board under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981; **M/s Meg – Cafe (Dylan's Cafe)** is hereby directed to close down the unit forthwith. On failure to comply the same further legal action will be taken by the Board against the Unit as empowered under the relevant provision of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.


(Dr. Manjunatha C., IFS)
CHAIRMAN

Meghalaya State Pollution Control Board
Shillong

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



Acmo No. MPCB/TB-55/2022/2022-2023/ 47-A

Dtd. Shillong, the 9th ~~November~~, 2022

Copy to:-

1. The Deputy Commissioner, East Khasi Hills District for favour of information and necessary action.
2. The Superintendent of Police, Shillong, East Khasi Hills District for favour of information and necessary action.
3. The Chief Executive Officer, Shillong Municipal Board, East Khasi Hills District for favour of information and necessary action.
4. The Chief Engineer, P.H.E., Shillong, East Khasi Hills District for favour of information and necessary action with a request for immediate disconnection of Water Supply to the above unit and to submit an Action Taken Report.
5. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong - 793001 for favour of information and necessary action with a request for immediate disconnection of Power Supply to the above unit and to submit an Action Taken Report.
6. Guard File Closure Notice 2022.

CHAIRMAN

(59)
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



No. MPCB/TB-55/2022/2022-2023/ 59

Dtd. Shillong, the 21st Feb, 2023

To,

M/s Meg-Cafe (Dylan's Cafe),
Opp St. Edmunds School,
Risa Colony, Shillong-7933001,
East Khasi Hills District
Meghalaya.

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation.

Whereas, Consent to Establish under Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended was granted **M/s Meg-Café (Dylan's Café)**, Vide T.O. No MPCB/TB-ONLINE-CTE(EKH)/2020-2021/88, Dated: 28th October, 2020 for establishing a restaurant ;

Whereas, inspection of the unit was carried out by the Board's Official on 19th July, 2023 and was found that the unit was in operation without Consent to Operate from the Board and the Effluent Treatment Plant was not in operation;

Whereas, Show cause Notice Vide T.O. No. MPCB/TB-55/2022/2022-2023/31, Dated: 9th August, 2022 was issued to the unit for operating the unit without Consent to Operate;

Whereas, Closure Notice was issued Vide T.O. No. MPCB/TB-55/2022/2022-2023/47, Dated: 9th December, 2022 to close down the unit forthwith

Whereas, inspection of the unit was carried out by the Board's Official on 15th February, 2023 and was found that the unit was in operation without Consent to Operate from the Board;

Whereas, **M/s Meg-Cafe (Dylan's Cafe)** has intentionally violated the Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 for operating the unit without prior Consent to Operate from the Board;

Whereas, the Hon'ble National Green Tribunal, Principal Bench in its order OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that, "The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months";

Whereas, the Hon'ble National Green Tribunal, Principal Bench in its order dated: 10/07/2019 in OA No. 1038/2018 on News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" that "The SPCBs and CPCB were free to take coercive measures, including recovery of compensation for damages to the environment on 'Polluter Pays' principle and also to adopt precautionary measures on 'Precautionary' principle;

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



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Whereas, the Hon'ble National Green Tribunal, Eastern Zone Bench in its order dated: 10/03/2022 in OA No.100/2021/EZ, Shri Pynbait Sutnga Versus State of Meghalaya & Ors that, "computation of Environmental Compensation, cost of restitution and remedial measures as well as penalty to be imposed for violation of environmental norms".

Now, therefore in view of the above the Meghalaya State Pollution Control Board in exercise of the powers conferred upon it under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 do hereby imposed an Environmental Compensation of **Rs. 3,18,000/- (Rupees Three Lakhs and eighteen thousand)** on **M/s Meg-Cafe (Dylan's Cafe)** calculated on the basis of methodology developed by Central Pollution Control Board for Assessing Environmental Compensation and adopted by the Meghalaya State Pollution Control Board.

The Environmental Compensation is to be paid within a period of 15(fifteen) days from the date of receipt of the direction in the form of Demand Draft or Banker's Cheque to be drawn in favor of Member Secretary, Meghalaya State Pollution Control Board, Shillong.

In case the unit fails to comply with the above directions, the Meghalaya State Pollution Control Board will be constrained to initiate proceedings against your unit as deemed fit under the relevant Acts and Rules.

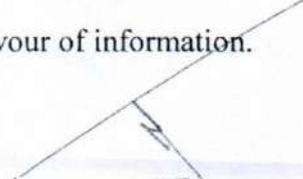

Dr. Manjunath C., IFS,
CHAIRMAN,
Meghalaya State Pollution Control Board,
Shillong

Memo No. MPCB/TB-55/2022/2022-2023/ *59-A*

Dtd. Shillong, the *21/30* Feb, 2023

Copy to:-

1. The Deputy Commissioner, East Khasi Hills District, Shillong for favour of information.


CHAIRMAN

No. MPCB/TB-55/2022/2022-2023/6

Dtd: Shillong the 26th July, 2022

To,

The Secretary,
Meghalaya Urban Development Authority,
Shillong, Meghalaya.

Subject: Matter regarding Original Application No. 192/2022 in re: News Item Published in The Shillong Times Dated: 23.02.2022 titled "Poison flowing in Shillong's rivers: Water quality index".

Sir,

With reference to the above, the Board is pleased to advice the Meghalaya Urban Development Authority (MUDA) for inclusion of captive sewage treatment plant/effluent treatment plant and management of solid waste in the Building Permission for all commercial buildings, hotels & restaurants and institutions etc. as per Section 17(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 concerning the prevention, control or abatement of water pollution.

This is for your information and needful.

Yours faithfully



Shri. R.Nainamalai, IFS
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

(78) Annexure VII B 123
Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



mspcb

No. MPCB/TB-55/2022/2022-2023/ 78

Dtd: Shillong the 24th Feb, 2023

To,

The Secretary,
Meghalaya Urban Development Authority,
Shillong, Meghalaya.

Subject: Matter regarding Original Application No. 192/2022 in re: News Item Published in The Shillong Times Dated: 23.02.2022 titled "Poison flowing in Shillong's rivers: Water quality index".

Ref: Letter No. MPCB/TB-55/2022/2022-2023/6, dtd: 26/07/2022.

Sir,

With reference to the above, this is to remind you that the Board had advised the Meghalaya Urban Development Authority (MUDA) for inclusion of captive sewage treatment plant/effluent treatment plant and management of solid waste in the Building Permission for all commercial buildings, hotels & restaurants and institutions etc. as per Section 17(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 concerning the prevention, control or abatement of water pollution.

Therefore, you are hereby requested to submit the action taken at the earliest.

This is for your information and needful.

Yours faithfully

R.Nainamalai, IFS
MEMBER SECRETARY

Meghalaya State Pollution Control Board
Shillong

Memo.No. MPCB/TB-55/2022/2022-2023/ 74-A

Dtd: Shillong the 24th Feb, 2023

Copy to:

1. The Chairman, Meghalaya State Pollution Control Board, Shillong for your kind information.

O/L

MEMBER SECRETARY

No. MPCB/TB-55/2022/2022-2023/ 79

Anne... -VI
24th
Dtd: Shillong the Feb, 2023

To,

The Secretary,
Khasi Hills Autonomous District Council (KHADC),
Shillong, Meghalaya.

Subject: Matter regarding Original Application No. 192/2022 in re: News Item Published in The Shillong Times Dated: 23.02.2022 titled "Poison flowing in Shillong's rivers: Water quality index".

Sir,

With reference to the above, the Board is pleased to advice the Khasi Hills Autonomous District Council (KHADC) for inclusion of captive sewage treatment plant/effluent treatment plant and management of solid waste in the Building Permission for all commercial buildings, hotels & restaurants and institutions etc. as per Section 17(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 concerning the prevention, control or abatement of water pollution.

Therefore, you are hereby requested to submit the action taken at the earliest.

This is for your information and needful.

Yours faithfully

by
Shri. R.Nainamalai, IFS
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Memo.No. MPCB/TB-55/2022/2022-2023/ 79-A

24th
Dtd: Shillong the Feb, 2023

Copy to:

1. The Chairman, Meghalaya State Pollution Control Board, Shillong for your kind information.

o/c

by
MEMBER SECRETARY

No. MPCB/SWM-5/2006/2021-22/74

Dated Shillong, the 10th March, 2022

PUBLIC NOTICE

Prohibition on burning, throwing, burying of waste along the catchment/tributaries of Umkhen River, Umkhrah River, Umshyrpi River etc

1. Rule 4 Sub Rule 2 of Solid Waste Management Rules, 2016 prohibited waste generator from throwing, burning or burying the solid waste generated by him, on streets, open public spaces or in the drain or water bodies.
2. Rule 15 (G) of Solid Waste Management Rules, 2016 directed the waste generators not to litter i.e throw or dispose of any waste such as paper, water bottles, liquor bottles, soft drink cans, tetra packs, fruit peel, wrappers, etc., or burn or burry waste on streets, open public spaces, drains, water bodies and to segregate the waste at source as prescribed under these rules and hand over the segregated waste to the authorised waste pickers or waste collectors authorised by the local body;
3. Rule 15 (K) of Solid Waste Management Rules, 2016 directed the street sweepers not to burn tree leaves collected from street sweeping and store them separately and handover to the waste collectors or agency authorised by local body;
4. The Hon'ble National Green Tribunal (NGT) in its Judgement pronounced on 22nd December, 2016 page No. 87 in the matter of Mrs. Almitra H. Patel and Capt. J.S. Velu Vs Union of India, and Others, in the Original Application No. 199 of 2014 prohibited open burning of waste on lands, including landfill sites. Any violator shall be liable to pay environmental compensation of Rs. 5,000/- (Rupees Five Thousand) only in case of simple burning, while Rs. 25,000/- (Rupees Twenty Five Thousand) only in case of bulk waste burning. The Environmental compensation shall be recovered as arrears of land revenue by the competent authority in accordance with law.
5. All local authorities/bodies (includes the municipal corporation, nagar nigam, municipal council, nagarpalika, nagar Palikaparishad, municipal board, nagar panchayat and town panchayat, census towns, notified areas and notified industrial townships with whatever name they are called in different States) shall ensure compliance to the provisions of the Solid Waste Management Rules, 2016 and orders/judgment passed by the National Green Tribunal (NGT) on the subject matter.

Sd/-
Member Secretary
MSPCB, Shillong.

ole

Memo No. MPCB/SWM-5/2006/2021-22/74

Dated Shillong, the 10th March, 2022

Copy to:-

1. The Secretary to the Government of Meghalaya, Forest and Environment Department, Shillong for information.
2. The Secretary to the Govt. of Meghalaya, Urban Affairs Department, Meghalaya, Shillong.
3. The Deputy Commissioner, East Khasi Hills for information and necessary action.
4. The Director of Industries, Meghalaya, Shillong for information.
5. The Director of Urban Affairs, Meghalaya, Shillong for information.
6. The Secretary, Meghalaya Urban Development Authority, Shillong.
7. The Secretary, KHADC, Meghalaya for information.
8. The Managing Director, MIDC, Shillong, Meghalaya for information.
9. The C.E.O., Shillong Municipal Board, Shillong Cantonment Board for information and necessary action.
10. The Under Secretary to the Govt. of Meghalaya, Industries Department, Shillong for information.
11. The General Manager D.I.C. East Khasi Hills for information and necessary action.
12. The Director of Information & Public Relations, Govt. of Meghalaya, Shillong with a request to publish this Notice in one issue of the Shillong Times. Bill in duplicate may be sent to the Member Secretary, MSPCB for payment.
13. Website of the Board.


MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

No.MPCB/TB-4(Pt-II)/B/2022-2023/131

Dated: 1st July, 2022

PUBLIC NOTICE

ATTENTION:OCCUPIERS OF INDUSTRIES INCLUDING HEALTH CARE FACILITIES, HOTELS, RESTAURANT, AUTOMOBILE REPAIRING WORKSHOPS /SERVICING CENTERS, ETC. IN MEGHALAYA.

Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974, restricts the establishment of any industry and/or operation or process, or any treatment and disposal system whether new or existing which is likely to discharge sewage/trade effluent into a stream or well or sewer or on land without the prior Consent of the State Pollution Control Board.

Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, restricts the establishment of any industry and/or operation or process any industrial plant in an air pollution control area without the prior Consent of the State Pollution Control Board;

Now, therefore, notice is hereby given to those persons concerned/ occupiers who are operating or in the stage of establishment of any Industries including Health Care Facilities, Hotels, Restaurant, Automobile Repairing Workshops /Servicing Centers, etc. in Meghalaya without the Consent of the Meghalaya State Pollution Control Board to comply with the requirement of the above mentioned Acts forthwith.

Details for obtaining the Consent of the Meghalaya State Pollution Control Board may be sought from the office of the Meghalaya State Pollution Control Board located at 'Arden' Lumpynggad, Shillong on any working day during office hours or the Board's website www.megspcb.gov.in.


MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

o/c

No.MPCB/IB-4(Pt-II)/B/2022-2023/131

Dated: 1st July, 2022

Copy to:-

1. The Deputy Secretary to the Government of Meghalaya, Forest and Environment Department, Shillong for information.
2. The Deputy Commissioner, East Khasi Hills/West Khasi Hills/ South West Khasi Hills / Eastern West Khasi Hills/ Ri-Bhoi/East Jaintia Hills/West Jaintia Hills /East Garo Hills/West Garo Hills/South Garo Hills/ South West Garo Hills /North Garo Hills District for information and necessary action.
3. The Director of Industries, Meghalaya, Shillong for information.
4. The Director of Urban Affairs, Meghalaya, Shillong for information.
5. The Director of Health Services (MI), Meghalaya, Shillong for information.
6. The Chief Conservator of Forest (Social, Forestry & Environment), Meghalaya, Shillong for information.
7. The Director of Information & Public Relations, Govt. of Meghalaya, Shillong with a request to publish this Notice in one issue of the Meghalaya Guardian, Shillong Times, Mawphor, Salantini Janera and U Jaintia.
8. The C.E.O., Shillong/Jowai/Tura/Williamnagar/Resubelpara/Baghmara Municipal Boards/ Shillong Cantonment Board for information and necessary action.
9. The C.E.O., Meghalaya Khadi & Village Industries Board, Shillong for information.
10. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Limited, Shillong for information.
11. The General Manager D.I.C. East Khasi Hills/West Khasi Hills/ South West Khasi Hills / Eastern West Khasi Hills/ Ri-Bhoi/East Jaintia Hills/West Jaintia Hills /East Garo Hills/West Garo Hills/South Garo Hills/ South West Garo Hills /North Garo Hills District for information and necessary action.


MEMBER SECRETARY

Meghalaya State Pollution Control Board
Shillong.

Meghalaya State Pollution Control Board

Forest & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>

Dated Shillong, the 29th June, 2022.



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Entertainment Network (India) Ltd.,
Muchi 91.10 FM
Hariketi Building, 2nd Floor,
Lumawric, Laitumkrah,
Shillong-793003.

Subj: Radio Campaign on "Prohibiting Single Use Plastic, Making Eco System Fantastic"-
regarding

Ref: Your proposal letter No. NIL dated 17.06.2022

Sir,

With reference to the subject cited above, I am pleased to inform you that the Board has accepted your proposal as mentioned vide letter under reference. As per the proposal shared by you, we have finalized to do the Campaign On-Air as per the following Terms and Conditions.

Sl. No	Particulars	Description
1.	Company Name (In which Campaign need to carry)	Entertainment Network (India) Ltd.
2.	Client Name for Billing	Meghalaya State Pollution Control Board
3.	Client's Address	"Arden", Lumpyngngad, Shillong-793014
4.	Brand Name	Awareness Campaign
5.	Campaign Start date	01/07/2022
6.	Campaign End Date	30/07/2022
7.	Campaign Period	30 Days
8.	Rate per 10 Sec Net/Total cost of	Rs. 100/-
9.	Time band with Spot Distribution/Ratio	08am - 8 pm
10.	Total Campaign Value Nett	Rs. 90,000/-
11.	GST @ 18%	Rs. 16,200/-
12.	Total Amount	Rs. 1,06,200/-

(Rupees One Lakh Six Thousand Two Hundred) only.

Terms & Conditions:

1. All announcements in the Awareness Campaign should feature the client's name.
2. The Campaign should be aired for a period of 30 (thirty) days commencing from 1st July 2022
3. Total amount is inclusive of all taxes.
4. No additional charges will be paid.

Meghalaya State Pollution Control Board

Water & Environment Department, Government of Meghalaya

'ARDIN' Lumpynggad, Shillong-793014

Website: <http://megspcb.gov.in>



Payment shall be made after successful completion of the campaign.

Bill may be submitted in triplicate to the undersigned for payment.

Yours Faithfully

R. Nainamalai, IFS

Member Secretary

Meghalaya State Pollution Control Board

Shillong

Memo. No MPCB/PWM-4(Pt-I)/2021/2022-2023/96-A Dated Shillong, the 29th June, 2022.

Copy to:

1. The Chairman, MSPCB, Shillong, for favour of information.
2. The Sr. Environmental Engineer-I, MSPCB, Shillong, for information.
3. The Sr. Environmental Engineer-II, MSPCB, Shillong, for information.
4. The Sr. Accountant, MSPCB, Shillong, for information and necessary action. The said expenditure is chargeable towards the scheme '**Control of Pollution sub-component-Assistance for Abatement of pollution In lieu of Waster Cess**'.

Member Secretary

O/C

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong-793014

Website: <http://megspcb.gov.in>



B/PWM-4(P1-1)/2021/2022-2023/

Dated Shillong, the 30th June, 2022.

Annexure - VIII D

Shri. Daniel Warjri,
Station Head,
Reliance Broadcast Network Ltd.
Big 91.10 FM
Shillong-793003.

Sub: Radio Campaign on "Prohibiting Single Use Plastic"- regarding

Ref: Your proposal letter No. NIL dated 24.06.2022

Sir,

With reference to the subject cited above, I am pleased to inform you that the Board has accepted your proposal as mentioned vide letter under reference. As per the proposal shared by you, we have finalized to do the Campaign On-Air as per the following Terms and Conditions.

Sl. No	Particulars	Description
1.	Company Name (In which Campaign need to carry)	Reliance Broadcast Network Ltd.
2.	Client Name for Billing	Meghalaya State Pollution Control Board
3.	Client's Address	"Arden", Lumpyngngad, Shillong-793014
4.	Brand Name	Awareness Campaign
5.	Campaign Start date	01/07/2022
6.	Campaign End Date	30/07/2022
7.	Campaign Period	30 Days
8.	Rate per 10 Sec Net/Total cost of	Rs. 90/-
9.	Time band with Spot Distribution/Ratio	08am - 8pm
10.	Total Campaign Value Nett	Rs. 94,500/-
11.	GST @ 18%	Rs. 17,010/-
12.	Total Amount	Rs. 1,11,510/-
(Rupees One Lakh Eleven Thousand Five Hundred & Ten) only.		

Terms & Conditions:

1. All announcements in the Awareness Campaign should feature the client's name.
2. The Campaign should be aired for a period of 30 (thirty) days commencing from 1st July 2022
3. Total amount is inclusive of all taxes.
4. No additional charges will be paid.

epc

Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong-793014
 Website: <http://megspcb.gov.in>



MSPCB/PWM-2/2019/2021-22/66

Dated Shillong, the 18th February, 2022

PUBLIC NOTICE

ATTENTION: All Manufacturers, Importers, Stockists, Distributors, Sellers and Users of Plastic carry bags are hereby informed that the compliance with the following provisions of Plastic Waste Management (Amendment) Rules, 2021, be ensured forthwith:

- I. Thickness of petro based plastic carry bags/films shall not be less than seventy five microns ($> 75 \mu$)
- II. With effect from the 31st December, 2022 the thickness shall not be less than one hundred and twenty ($> 120 \mu$) microns;
- III. Non-woven plastic carry bag shall not be less than Sixty Gram per Square Meter (> 60 GSM);
- IV. The manufacture, import, stocking, distribution, sale and use of following single use plastic, including polystyrene and expanded polystyrene commodities shall be prohibited with effect from the 1st July, 2022 –
 - a) Ear buds with plastic sticks, plastic sticks for balloons, plastic flags, candy sticks, ice-cream sticks, polystyrene (Thermocol) for decoration;
 - b) Plates, cups, glasses, cutlery such as forks, spoons, knives, straw, trays, wrapping or packing films around sweet boxes, invitation cards, and cigarette packets, plastic or PVC banners less than 100 micron, stirrers.
 - c) The provisions of the amended rules shall not apply to commodities made of compostable plastic.

Member Secretary.

Meghalaya State Pollution Control Board

Shillong

MIPR No.1932
Dt.22/02/2022

**Proposal on
Environmental Mass Awareness Programme in the
catchment area of the
Umkhras River & Umshyrpi River,
East Khasi Hills District, Meghalaya**



Submitted By:
MEGHALAYA STATE POLLUTION CONTROL BOARD
"ARDEN", LUMPYNGGAD,
SHILLONG - 793014

Title:

Environmental Mass Awareness Programme in the catchment's area of the Umkhras River & Umshyrpi River and its feeding streams in the East Khasi Hills District of Meghalaya

Objectives: -

The objective of the Programme is to:

- (i) Enlighten and create awareness among the public in general, the Headmen/Rangbah Shnong/Rangbah Dong/Seng Samla Shnong/ Local NGO's etc., the Shop owners/Managers/Students/Workers of all the commercial buildings, hotels, restaurants, hostels, automobile workshops and educational institutions on the effects of water pollution on the environment in general and the water quality in particular.
- (ii) Collect feedback, suggestions, recommendations etc. from the above targeted group during the proposed awareness programme.
- (iii) Present suggestions/recommendations and related ways and means of preventing and controlling environment pollution to the targeted group as per relevance.

Methodology & Activities:-

The nature and methodology of the Awareness Programme to be adopted shall be on the basis of the receptive target group which (already mentioned above) are as follows:

- (i) General public.
- (ii) Headmen/ Rangbah Shnong/Rangbah Dong/ Seng Samla Shnong/ Local NGO's, etc.
- (iii) Shop Owners/Managers/Students/Workers of all the commercial buildings, hotels, restaurants, automobile workshops and educational institutions etc.

Organising of seminars/presentations/discussions at the village/community level involving the specified target group in order to propagate and inculcate upon them a sense of responsibility and environmental consciousness.

The focus of the seminar/presentation will be directed towards the above mentioned target group and the module to be used throughout the programme/activity will be to achieve the goal of above mentioned objective of the programme.

The officials/staffs of the Meghalaya State Pollution Control Board will be the facilitators of the seminars throughout the programme. Resource persons will be from different Government Department/NGO (MSPCB, Municipal Board, Urban Affair Department, PHE Department, BDO, Bethany Society & Synjuk Seng Samla Shnong)

Selected Areas/Locations/villages:-

The Areas/Locations/villages selected for the conducting of the programme/seminars are:

1. Mawblei & Madanryting
2. Lawjynriew , Nongkhyriem & Demthring
3. Malki
4. Cleve Colony & Risa Colony

The criteria for selection of the aforesaid area/location/village is as stated below:

- (i) It falls in the catchment's area of the River Umkhras and Umshyrpi (and its feeding streams) in the East Khasi Hills District of Meghalaya.
- (ii) It is located in the commercial and residential areas of Shillong city.

Duration and Time Frame of the Awareness Programme:-

- * The Awareness Programme shall be for period of 12 months i.e. one year.
- * A total of 4 seminars shall be conducted in the above selected locations/ areas/villages.
- * Two seminar each shall be conducted for the general public of the selected locations/areas/villages above and 2 seminars/presentations shall be conducted in for schools and college student of the selected areas only.

Expected number of audience/participants in each seminar

The number of people expected to attend each seminar is 500 (approx). The forecasted attendance will depend on various factors like population of the area/place and the general response of the local residents etc .

Requisite facility and materials required for the aforesaid programme:-

The requisite facility and materials required under this activity are:

- (i) LCD Projector & screen
- (ii) Laptop Computer for audio-visual presentation.
- (iii) Digital camera with accessories.
- (iv) Generator Set.
- (v) Preparation of presentation and other necessary displays, charts etc (if any).
- (vi) Preparation and printing of pamphlets/leaflets for distribution to the specified group.
- (vii) Note pads/Note books, pens etc.
- (viii) Rent for Auditorium/Halls.
- (ix) Honorarium for resource persons.
- (x) Refreshment for all the participants in the awareness programme.

Expected outcome of the Awareness Programme:-

The Mass awareness programme is expected to inculcate environmental consciousness and a sense of active responsibility among the population comprising of the various identified groups. The programme will also bring the Pollution Control Board closer to the people besides strengthening the relationship and co-operation in tackling environmental issues. The report(s) on the Awareness Programme will be published by the Board and incorporated/projected in the Annual Report and other publications. Furthermore the inputs, suggestions and recommendations received during the course of the said programme will be recorded and stored for any relevant studies and researches in the future, and for inclusion in the Action Taken Report to be submitted to the Hon'ble National Green Tribunal.

1. Financial Estimate for the Awareness Programme:-			
Sl. No.	Items	Quantity/Nos.	Estimated Cost
1.	Hiring of Hall/Auditorium for seminars in the selected locations/areas	4	Rs.1,75,000/-
2.	Preparation & Printing of Pamphlets/relevant brochures	12,000 copies	Rs. 2,20,000/-
3.	Stationeries and Miscellaneous items		Rs. 60,000/-
4.	Transportation, traveling and related expenses & other preparatory works		Rs.40,000/-
5.	Publicity and advertisement		Rs. 1,00,000/-
6.	Refreshment		Rs. 3,00,000/-
7.	Report preparation and printing		Rs. 75,000/-
8.	Honorarium for all the Resource Person		Rs. 40,000/-
	TOTAL		Rs. 10,10,000/- (Rupees Ten lakhs and ten thousand) only
2. Promotion of Environmental Awareness Issues through 98.3 Big FM.			Rs.35,046/- (Thirty five thousand and forty six) only

Total Expenditure = Rs 10,45,046/-
(Rupees ten thousand forty five thousand and forty six only)

WATER QUALITY STATUS OF LUKHA RIVER , LUNAR RIVER & UMMUTHA RIVER

As per the monitoring Data (presented at Table 3.0) at 4(four) Locations viz Lunar River at Myndihati (Tributary of Lukha River), Lukha River at Sunapur, Lukha River at Khaddum and Ummutha River which flow across the Cement Plant at Lumshnong the following observations are made.

Lunar River, Myndihati: Colour of the water is yellowish brown. The water of Lunar River is acidic and its pH value is 3.0. Analytical result showed sulfate concentration of 705.0 mg/l. It was observed that there is no significant dissolved Oxygen (7.4 mg/l) depletion in the reach of the river Lunar.

Lukha River near Khaddum village: Colour of the water is slightly turbid. Its pH value is slightly acidic. Dissolved Oxygen content is normal with a value of 7.0mg/l Analytical result showed sulfate concentration of 69.0 mg/l. water quality is sufficient to support aquatic life .

Lukha River Sonapur Bridge: The river water at this point is clear. The pH value of the water sample was found to be normal with a value of 6.8 mg/l. The Dissolved Oxygen content was observed to be normal with a value of 8.6 mg/l. sulfate concentration was recorded to be 135.0 mg/l. .Dissolved oxygen of 7.2mg/l at this location can support the aquatic life.

Ummutha River river at CMCL Premises ,Lumshnong It was observed that the colour of the water is clear and some aquatic organisms were present in the water. The pH value of the water is recorded to be 8.0 indicating alkaline nature of the river water. Concentrations of sulfate are 65.0 mg/l. The Dissolved Oxygen content was observed to be normal with a value of 7.2mg/l. The water quality is sufficient to support aquatic life.

The water quality was satisfactory (except Lunar river) with reference to the water quality criteria (pH 6.5 – 8.5, <3.0mg/l, DO>4mg/l, TC<5000MPN/100ml) stipulated by Central Pollution Control Board, Delhi

TABLE 3: WATER QUALITY DATA OF LUKHA RIVER, LUNAR RIVER & UMMUTHA RIVER ,SEPTEMBER 2023

Name of the monitoring station	LUNAR RIVER AT MYNDIHATI	LUKHA RIVER AT SUNAPUR	LUKHA RIVER AT KHADDUM	UMMUTHA RIVER AT LUMSHNONG
pH	3.0	6.8	6.5	8.0
Conductivity $\mu\text{S}/\text{cm}$	1260.0	320.0	498.0	355.0
Alkalinity mg/L	NIL	38.0	4.0	120.0
Nitrite mg/L	BDL	BDL	BDL	BDL
Nitrate mg/L	0.37	0.41	0.32	0.98
Dissolved Oxygen mg/L	7.4	8.6	8.8	7.2
BOD mg/L	1.6	14	1.3	1.9
COD mg/L	6.0	6.0	5.0	8.0
Chloride mg/L	19.0	9.0	5.0	10.0
Sulphate mg/L	705.0	135.0	258.0	65.0
Calcium CaCO_3 mg/L mg/L	112.0	120.0	136.0	142.0
Magnesium as CaCO_3 mg/L	56.0	60.0	68.0	70.0
Sodium mg/L	9.8	4.5	3.9	5.8
Feecal Coliform (MPN/100ml)	<1.8	11	4	4
Feecal Streptococci (MPN/100 ml)	<1.8	2	2	2
Turbidity (NTU)	39.2	5.9	5.7	3.8
Total Kjeldahl-N mg/L	0.39	0.36	0.40	0.18
Hardness as CaCO_3 mg/L	168.0	180.0	204.0	21.0
Total Coliform (MPN/100ml)	<1.8	70	49	49
Total Dissolved Solids mg/L	870.0	93.0	344.0	245.0
Ammonia Nitrogen (mg/l)	0.21	0.20	0.22	0.10
Ortho Phosphate mg/L	0.03	0.03	0.03	0.05
Total Suspended Solids mg/L	48.0	12.0	13.0	5.0
Potassium mg/L	4.3	1.9	1.5	2.6
SAR	0.15	0.10	0.10	0.10
Flouride mg/L	0.07	0.07	0.06	0.07

INSPECTION REPORT OF VISIT TO PROJECT-SITES OF THE PROJECT "PHYCO-REMEDIAION TECHNOLOGY" CARRIED OUT BY M/S TRINITY INTERNATIONAL FOR THE RESTORATION OF HIGHLY ACIDIC RIVERS, KYRHUKHLA AND LUNAR INCLUDING THE MOOKYMPAD SIDE STREAM

With reference to the Minutes of Fourth Sitting of the Oversight Committee (F.No. MFS/74/MEPRF/Report/4390-391) held on 20.10.2022, Agenda No. 5 (xii) based on the pilot project being carried out by the Trinity International, indicates that the Chairman Instructed that re-evaluation of site-seeing should be made on the capacity of the tanks. He also directed that the agency should inform a work out together with the MSPCB & CPCB before carrying out workplan procedure for dosing etc., depending on the floor of the river, stretches of the river and locations for the purpose of Sample Collection. After collections of samples are being done by MSPCB, the procedure of dosing can be made.

In this regard, a team of CPCB officials, (Sh. M.K. Choudhury, SC. F & Director and Sh. Arnab Mandal, Sc.B.) and a team of MPCB officials led by Smt. Jennifer Swaine, Sr. Scientist, visited different sites at Kyrhukhla River & Lunar River on 01.02.2023 to Monitor/inspect the Phyco-remediation project carried out by Trinity International in coal mining areas of Jaintia Hills. The objective of this visit was to draft & finalize the protocols for monitoring as well as identification of sample collection sites in upcoming months to assess the effectiveness of the Phycoremediation Technology. The following inspection report covers a brief concept, working principle of the technology, SOPs adopted at different sites of dosing at Kyrhukhla River & Lunar River, General Observations & Recommendations, for effective & optimised dosing, by the inspecting officials.

Back-Ground:

In inviting reference to Mining & Geology department Letter No. MG.81/2021/123 dated 22nd April, 2022 and as per RFP EJHD/Judl.13/MEPRF/2020 dated 1st November, 2021, Directorate of Mineral Resources, Shillong awarded work order to the Trinity International for restoration of highly acidic rivers-Kyrhukhla and Lunar River and its side stream using Phycoremediation technology. The main objective of this project is to raise the existing level of pH up-to acceptable level of pH as per Central Pollution Control Board standards. Acidic river water will be treated by using green Micro Algae consortia technology. Consequently, the company is expected to achieve lower concentration of Sulphates, heavy Metals while achieving pH correction to acceptable standards.

Period of treatment is 24 months from the date of signing the contract Agreement, including period of construction of Six Months subject to Force Majeure over the length of 10 Km for River Kyrhukhla and 13.3 Km for Lunar River. The range of restoration /treatment is as follows:

General Operating Procedure:

Methodology for the restoration of highly acidic rivers, Kyrhukhla and Lunar including the Mookympad side stream

- For the initial algae culture and its multiplication, river water was collected from the designated river restoration sites.
- The algal consortia containing multiple native species of algae was inoculated in collected wastewater and optimized for their maximum growth along with the pH correction.
- To maintain the algal growth in the wastewater, different nutrient (Mixture of Phycoplus and organic seaweed) according to the quality of wastewater was added from the nutritional tanks adjacent to the dugout and bamboo tanks.
- Further, algal consortium was upscaled and multiplied in polycarbonate tanks at designated sites of the Kyrhukhla and Lunar River as reserve.
- Further, the wastewater from the river was collected in constructed dugout and bamboo ponds and water was analysed for pH.
- The algal consortium (2-5%) from the polycarbonate tanks was inoculated in the dugout and bamboo ponds.
- The optimized media (mixture of Seaweed and Phycoplus) was added to the dugout and bamboo ponds according to the prevailing pH condition and other parameters water parameters.
- The algal growth in the dugout pond and bamboo pond was observed initially for the period of 5 days for its maximum growth as well as to optimize to outdoor conditions.
- To maintain the homogenous conditions in the dugout as well as bamboo ponds mixing was done using the perforated pipes installed at the bottom of the tanks for mixing and circulation.
- After attaining the required pH (approx. 6.5-7) up to 85-90% of water from the dugout and bamboo tanks will be transferred back to the river. This is an ongoing activity from all tanks.
- Further to maintain the growth as well as retention of algal culture in the river, check dams (At a distance of 250 to 350 meters) have been setup at multiple points along the river course.
- Check dams help in retention of algal consortia for pH correction in the river. It provided necessary retention time required for the culture to sustain over longer period.

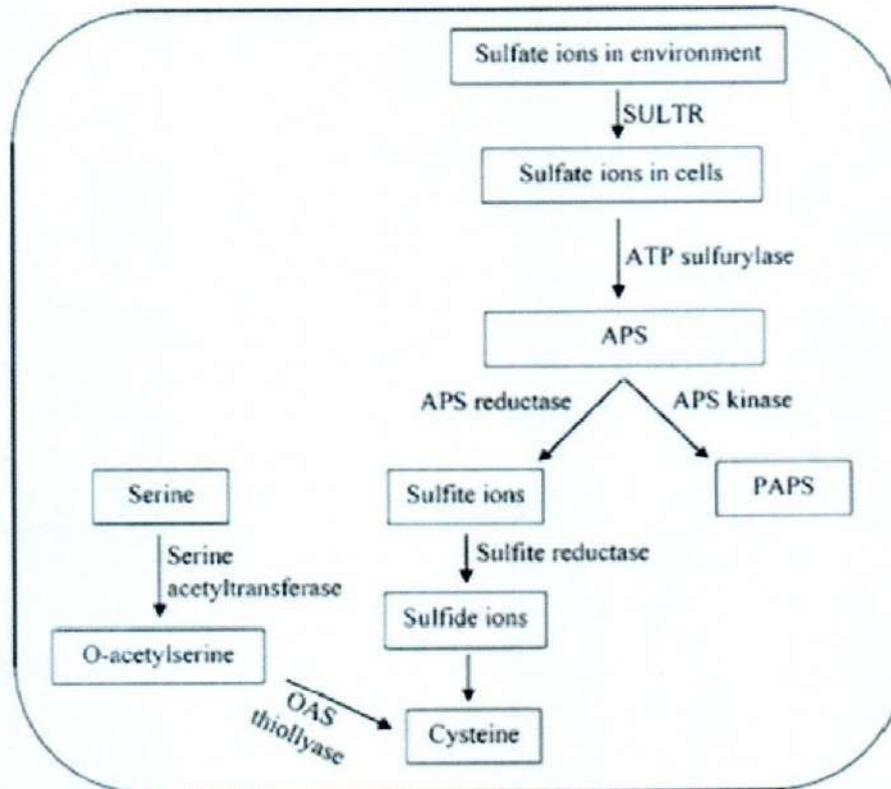
The above process is repeated at different intervals according to the prevailing pH condition at each site.

Working Principal & Optimum Algal Concentration:

Algal cell concentration is determined by analysing the optical density of the culture at 680 nm. The dosing is done when optical density reached 1.5-2 in the algal tank. On average number of cells vary

from 1.5×10^7 cell to 2.0×10^7 cell per mL in the algal culture before dosing. However, the concentration of cell number may vary due to the change in pH, temperature, sunlight, algae community etc.

Algae utilize sulphur etc. for the various metabolic process during its growth process. Below figure clearly indicates the mechanism involved in the same:



SULTR (sulfate transporter), ATP (adenosine triphosphate), PAPS (3'-phosphoadenosine-5'-phosphosulfate (3'-phosphoadenylylsulfate)), APS (adenosine 5'-phosphosulfate), and OAS (O-acetyl-Ser).

Fig 1. Schematic diagram of sulphur ions assimilation metabolism in photosynthetic organisms including micro algae (adapted from Koprivova, A and S. Kopriva, 2014)

Calculation of Cost/MLD treatment:

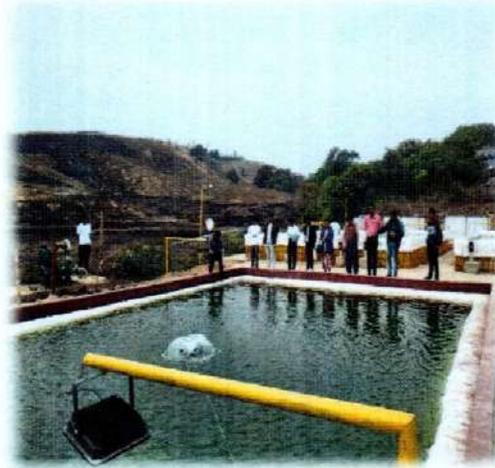
The cost for **per MLD treatment** of acidic water is **Rs.1349.00** as per the average flow of 260 MLD for both the rivers. Below is basis of calculation:

- Total value of the contract: Rs. 256643000.00
- Total time of the contract: 2 years
- Total value of treatment process per year: Rs. 128321500.00
- Total value of treatment process per day: Rs. 351565.75
- Total average flow of both the rivers: 260 MLD
- Total cost for per MLD: Rs. 1349.0

General Observations:

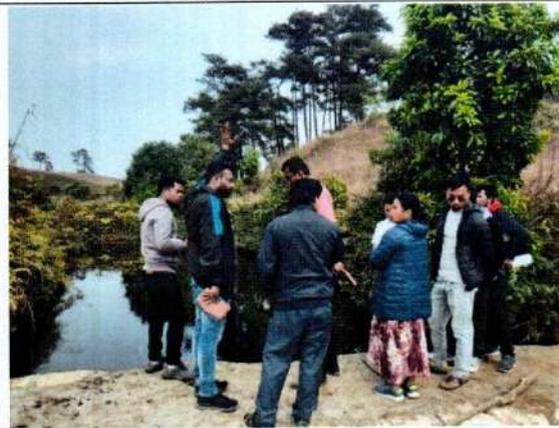
Algal consortium was upscaled and multiplied in polycarbonate tanks at designated sites of the Kyrhuhkala and Lunar River as reserve. The algal consortium (2-5%) from the polycarbonate tanks was inoculated in the dugout and bamboo ponds at all the sites.

DOSING POINT K1 .located at Jalyiah bypass, Kyrhukhla river. (25°22'45"N 92°19'51"E) : At this point there are total of 10 inoculation tanks (6 bamboo tanks + 4 Dug tanks).The capacity of bamboo tank is 30,000 lts each and that of Dug tank is 100000 lts each .The river water was used for algae culture and its multiplication. Different nutrient (Mixture of Phycoplus and organic seaweed) was added from the nutritional tanks adjacent to the dugout and bamboo tanks .The ph of the river water was measured and found to be 6.7 and that of one of the inoculation tank was 8.0. Dosing was started on the day of visit.

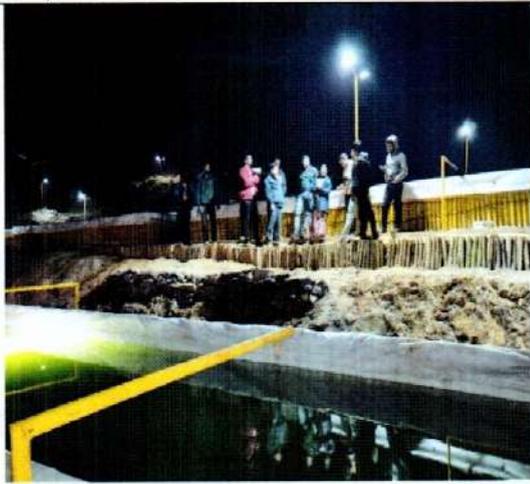
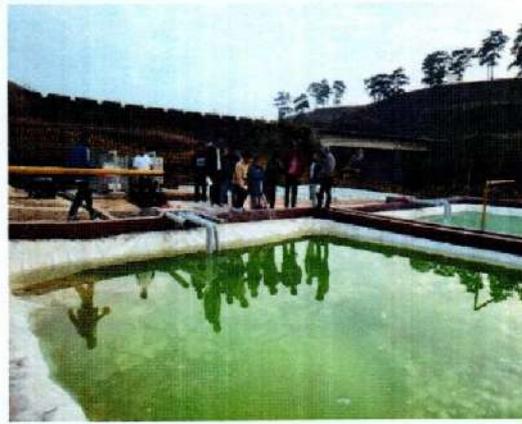


DOSING POINT K2 .located at Moowakhu, Kyrhukhla river at a distance of 1.5kms away from the 1st dosing point. (25°22'13"N 92°19'58"E) : At this point there are total of 17 inoculation tanks (13bamboo tanks + 4 Dug tanks).The capacity of bamboo tank is 30,000 lts each and that of Dug tank is 100000 lts each .The river water was used for algae culture and its multiplication. Different nutrient (Mixture of Phycoplus and organic seaweed) was added from the nutritional tanks adjacent to the dugout and bamboo tank .Theph of the river water was measured and found to be 3.5 and that of one of the inoculation tank was 7.1. Dosing was started on the day of visit.

CHECKDAM AT MOOWAKHU .located 1 km downstream of the 1st dosing point .At this site it was observed that there is application of seaweed extract and the ph was recorded to be 3.9. Around this site there are many abandoned coalmines.

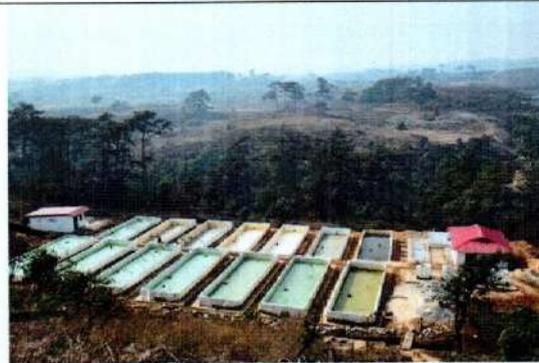


DOSING POINT K3 .located at Umsyllih , Kyrhukhla river at a distance of 2.0 kms away from the 2nd dosing point. (25°20'51"N 92°20'40"E) : At this point there are total of 9 inoculation tanks (6 bamboo tanks + 3 Dug tanks).The capacity of bamboo tank is 30,000 lts each and that of Dug tank is 100000 lts each .The river water was used for algae culture and its multiplication. Different nutrient (Mixture of Phycoplus and organic seaweed) was added from the nutritional tanks adjacent to the dugout and bamboo tank .Theph of one of the inoculation tank was 3.0. Dosing was not done since the required pH of 6.5-7.0 in the tank was not yet attained.



DOSING POINT L1 .located at Mookympad, Lunar river. (25°21'32"N 92°26'06"E) : At this point there are total of 14 inoculation tanks (7 bamboo tanks + 7 Dug tanks).The capacity of bamboo tank is 30,000 lts each and that of Dug tank is 100000 lts each .The river water was used for algae culture and its multiplication. Different nutrient (Mixture of Phycoplus and organic seaweed) was added from the nutritional tanks adjacent to the dugout and bamboo tank. The ph of the of one of the inoculation tanks was 4.5. Dosing was not done since the required pH of 6.5-7.0 in the tank was not yet attained.

DOSING POINT L2 .located at Mookympad, Lunar river. (25°20'27"N 92°26'01"E) : At this point there are total of 12 inoculation tanks (12 bamboo tanks).The capacity of bamboo tank is 30,000 lts each. The river water was used for algae culture and its multiplication. Different nutrient (Mixture of Phycoplus and organic seaweed) was added from the nutritional tanks adjacent to the dugout and bamboo tank. The pH of the of one of the inoculation tanks was 7.6. Dosing was started on the day of visit.



Water Sampling sites for monitoring has been decided based on the results of trial Run conducted by M/s Trinity International and topography of the confluence points of tributaries as well as AMD effluents. The sampling location is proposed to be one site, i.e., 500-800 meters downstream of the dosing site. Dosing Sites may be referred from the location Map.

The Inspecting officials also collected water Samples from doing tanks to check the optical density of the algal culture media in order to re-verify the claims of M/s Trinity International about the optical density of the dosing tanks. The following table summarises the findings:

Algae-Water Sample collected from Bamboo/dugout Tank of different Sites					
Date of Analysis	Station/code	pH	Absorbance at 680nm	Transmittance %	Optical Density
2.02.2023	Jalyiah Bypass (K1)	7.7	0.081	0.83	2.08
2.02.2023	Moolukhla (K2)	6.9	0.082	0.83	2.08
2.02.2023	Umsyllih (K3)	3.2	0.027	0.94	2.08
2.02.2023	mookhynphad (L1)	4.3	0.012	0.97	2.01
2.02.2023	mookhynphad (L2)	7.5	0.030	0.93	2.03

pH of the dug put tanks of sites K3 & L1 is very low as compared to the desired pH 6.5-7.0. Although the optical density is found to be around 2.0 in all the sites, there is need for more algal culture/growth to counter act the highly acidic water at sites K3 and L1 as majority of the Acidic Mine discharged effluent are mixing with river around these two sites. Hence, M/s Trinity Internal should focus on developing Specific SOPs for algal dosing depending upon the quality of river water at the dosing sites in order to have better effectiveness.

Recommendations:

The inspecting team have the following recommendations for monitoring of effectiveness of the Phyco-Remediation Technology by M/s Trinity International:

- **Site Specific SOPs** should be developed based on the flowrate of the river and quality of the water (pH etc.). Dosing rate should be proportionate the river water flow.
- Trinity International Should install **Metering system at the doing outlet** to maintain the doing record (KLD) per day per site. A proper Log book should be maintained in this regard.
- **V-Notch** may be installed to measure the river water flow rate the dosing site to ensure effective dosing based on flowrate of the river.
- The Inspecting Team felt the requirement of **proper monitoring protocol** to ensure effectiveness of the project monitoring starting from the 2nd Month after the start of doing.



Sh. M.K. Choudhury
(Scientist -F & Regional Director, CPCB RD Shillong)



Smt. J. Sawian.
(Senior Scientist, MSPCB, Shillong)



Sh. Arnab Mandal
(Scientist-B, CPCB RD Shillong)

LIST OF CEMENT INDUSTRIES INSPECTED ON 02nd FEB 2023

Sl. No.	Name of Cement Plant	Remarks
1.	M/S Star Cement Ltd., Lumshnong East Jaintia Hills District	CTE & CTO Granted
2.	M/S Hills Cement Company Ltd., Mynkre East Jaintia Hills District	CTE & CTO Granted
3.	M/S Dalmia Bharat (Cement) Ltd., Thangskai, East Jaintia Hills District	CTE & CTO Granted
4.	M/S Meghalaya Cement Ltd., Thangskai, East Jaintia Hills District	CTE & CTO Granted
5.	M/S Amrit Cements Ltd., Umlaper, East Jaintia Hills District	CTE & CTO Granted
6.	M/S Green Valley Industries Ltd., Nongsning, East Jaintia Hills District	CTE & CTO Granted
7.	M/S Goldstone Cement Ltd., Musiang Lamare (Old), East Jaintia Hills District	CTE & CTO Granted
8.	M/S JUD Cements Ltd., Wahiajer, East Jaintia Hills District	CTE & CTO Granted



TEST REPORT

Annexure X B

Report No: WQ/2023/23

1. Issue Date : 14.2.2023
2. Name of the Project : Waste water quality
3. Sample matrix : Water
4. Date of sample collection : 2.2.2023
5. Date of sample receipt : 3.2.2023
6. Samples collected by : MSPCB
7. Date of sample analysis : 3.2.2023-13.2.2023
8. Sample Registration No. : N/1/23
9. Sample plan reference : -
10. Report sent to (Name & Address) : Engineering Branch, MSPCB
11. Deviation, if any : --
12. Remarks if any : --
13. Method of sampling : IS-3025 Part - I

Parameters	Test Method	Limits	Sampling Code/Location
		Effluents Standards for discharge into inland surface water from hotel with less than 20 bedrooms as per EPA Notification vide GSR 794 (E) EPA, 1986 Dated November 4 th 2009	N/1/23 ETP Outlet of Guest House M/S Green Valley Industries Ltd, Nongsning, EJH
pH	4500-H ⁺ B APHA 23 rd Ed. No	5.5-9.0	7.4
Total Suspended Solids (mg/l)	2540 D APHA 23 rd Ed. No	100.0	6.0
Biochemical Oxygen Demand (mg/l)	IS-3025 (P-44)	30.0	1.8
Oil & Grease (mg/l)	5520 B APHA 23 rd Ed. No	10.0	5.0

Statement:

1. The results are reported based on the materials received
2. Sample will be destroyed after one month from the date of issue of the report.
3. The report shall not be reproduced except in full without the written approval of the laboratory


(J. Sawian)
Sr. Scientist


(Dr. B. Nongbri)
Chief Scientist



Report No: WQ/2023/24

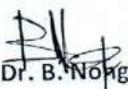
1. Issue Date : 14.2.2023
2. Name of the Project : Waste water quality
3. Sample matrix : Water
4. Date of sample collection : 2.2.2023
5. Date of sample receipt : 3.2.2023
6. Samples collected by : MSPCB
7. Date of sample analysis : 3.2.2023-13.2.2023
8. Sample Registration No. : N/2/23
9. Sample plan reference : -
10. Report sent to (Name & Address) : Engineering Branch, MSPCB
11. Deviation, if any : --
12. Remarks if any : --
13. Method of sampling : IS-3025 Part - I

Parameters	Test Method	Limits	Sampling Code/Location
		Standards for Sewage Treatment Plants as per EPA Notification vide GSR 1265(E) Dated, October 13, 2017	N/2/23 STP outlet from Residential Colony Capacity: 15 KLD M/S Green Valley Industries Ltd, Nongsning, EJH
pH	4500-H ⁺ B APHA 23 rd Ed. No	5.5-9.0	7.4
Total Suspended Solids (mg/l)	2540 D APHA 23 rd Ed. No	<100.0	6.0
Biochemical Oxygen Demand (mg/l)	IS-3025 (P-44)	30.0	1.2
Oil & Grease (mg/l)	5520 B APHA 23 rd Ed. No	10.0	6.2
Faecal Coliform (MPN/100ml)	9221 E APHA 23 rd Ed. No	<1000.0	12

Statement:

1. The results are reported based on the materials received
2. Sample will be destroyed after one month from the date of issue of the report.
3. The report shall not be reproduced except in full without the written approval of the laboratory


(J. Sawian)
Sr. Scientist


(Dr. B. Nongbri)
Chief Scientist



Report No: WQ/2023/25

1. Issue Date : 14.2.2023
2. Name of the Project : Waste water quality
3. Sample matrix : Water
4. Date of sample collection : 2.2.2023
5. Date of sample receipt : 3.2.2023
6. Samples collected by : MSPCB
7. Date of sample analysis : 3.2.2023-13.2.2023
8. Sample Registration No. : N/3/23
9. Sample plan reference : -
10. Report sent to (Name & Address) : Engineering Branch, MSPCB
11. Deviation, if any : --
12. Remarks if any : --
13. Method of sampling : IS-3025 Part - I

Parameters	Test Method	Limits	Sampling Code/Location
		Standards for Sewage Treatment Plants as per EPA Notification vide GSR 1265(E) Dated, October 13, 2017	N/3/23 STP outlet from Residential Colony Capacity : 50 KLD M/S Green Valley Industries Ltd, Nongsning, EJH
pH	4500-H ⁺ B APHA 23 rd Ed. No	5.5-9.0	7.3
Total Suspended Solids (mg/l)	2540 D APHA 23 rd Ed. No	<100.0	8.0
Biochemical Oxygen Demand (mg/l)	IS-3025 (P-44)	30.0	29.0
Oil & Grease (mg/l)	5520 B APHA 23 rd Ed. No	10.0	7.0
Faecal Coliform (MPN/100ml)	9221 E APHA 23 rd Ed. No	<1000.0	980

Statement:

1. The results are reported based on the materials received
2. Sample will be destroyed after one month from the date of issue of the report.
3. The report shall not be reproduced except in full without the written approval of the laboratory


(J. Sawian)
Sr. Scientist


(Dr. B. Nongbri)
Chief Scientist



Report No: WQ/2023/26

1. Issue Date : 14.2.2023
2. Name of the Project : Waste water quality
3. Sample matrix : Water
4. Date of sample collection : 2.2.2023
5. Date of sample receipt : 3.2.2023
6. Samples collected by : MSPCB
7. Date of sample analysis : 3.2.2023-13.2.2023
8. Sample Registration No. : N/4/23
9. Sample plan reference : -
10. Report sent to (Name & Address) : Engineering Branch, MSPCB
11. Deviation, if any : --
12. Remarks if any : --
13. Method of sampling : IS-3025 Part - I

Parameters	Test Method:	Limits	Sampling Code/Location
		Effluents Standards for discharge into inland surface water from hotel with at least 20 bedrooms as per EPA Notification vide GSR 794 (E) EPA, 1986 Dated November 4 th 2009	N/4/23 ETP outlet from Residential Colony M//S Goldstone Cement Company Ltd. Musiang Lamare (Old), EIH
pH	4500-H ⁺ B APHA 23 rd Ed. No	5.5-9.0	7.4
Total Suspended Solids (mg/l)	2540 D APHA 23 rd Ed. No	50.0	9.0
Biochemical Oxygen Demand (mg/l)	IS-3025 (P-44)	30.0	4.0
Oil & Grease (mg/l)	5520 B APHA 23 rd Ed. No	10.0	5.0

Statement:

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(J. Sawian)
Sr. Scientist


(Dr. B. Nongbri)
Chief Scientist



MEGHALAYA STATE POLLUTION CONTROL BOARD
CENTRAL LABORATORY
"Arden", Lumpyngngad, Shillong-793014
TEST REPORT



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TC: 4054

Report No: WQ/2023/27

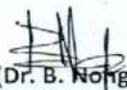
1. Issue Date : 14.2.2023
2. Name of the Project : Waste water quality
3. Sample matrix : Water
4. Date of sample collection : 2.2.2023
5. Date of sample receipt : 3.3.2023
6. Samples collected by : MSPCB
7. Date of sample analysis : 3.2.2023-13.2.2023
8. Sample Registration No. : N/5/23
9. Sample plan reference : -
10. Report sent to (Name & Address) : Engineering Branch, MSPCB
11. Deviation, if any : --
12. Remarks if any : --
13. Method of sampling : IS-3025 Part – I

Parameters	Test Method:	Limits	Sampling Code/Location
		Standards for Sewage Treatment Plants as per EPA Notification vide GSR 1265(E) Dated, October 13, 2017	N/5/23 STP outlet from Residential Colony Capacity:100 KLD M//S Meghalaya Cement Ltd. Thangskai, EJH
pH	4500-H ⁺ B APHA 23 rd Ed. No	5.5-9.0	8.5
Total Suspended Solids (mg/l)	2540 D APHA 23 rd Ed. No	<100.0	32.0
Biochemical Oxygen Demand (mg/l)	IS-3025 (P-44)	30.0	3.6
Oil & Grease (mg/l)	5520 B APHA 23 rd Ed. No	10.0	8.0
Faecal Coliform (MPN/100ml)	9221 E APHA 23 rd Ed. No	<1000.0	110

Statement:

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(J. Sawian)
Sr. Scientist


(Dr. B. Nongbri)
Chief Scientist



Report No: WQ/2023/28

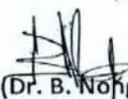
1. Issue Date : 14.2.2023
2. Name of the Project : Waste water quality
3. Sample matrix : Water
4. Date of sample collection : 2.2.2023
5. Date of sample receipt : 3.2.2023
6. Samples collected by : MSPCB
7. Date of sample analysis : 3.2.2023-13.2.2023
8. Sample Registration No. : N/6/23
9. Sample plan reference : -
10. Report sent to (Name & Address) : Engineering Branch, MSPCB
11. Deviation, if any : --
12. Remarks if any : --
13. Method of sampling : IS-3025 Part – I

Parameters	Test Method:	Limits	Sampling Code/Location
		Standards for Sewage Treatment Plants as per EPA Notification vide GSR 1265(E) Dated, October 13, 2017	N/6/23 STP outlet from Residential Colony Capacity : 50 KLD M/S Dalmia Bharat Cement Ltd, Thangskai EJJ
pH	4500-H ⁺ B APHA 23 rd Ed. No	5.5-9.0	7.6
Total Suspended Solids (mg/l)	2540 D APHA 23 rd Ed. No	<100.0	6.0
Biochemical Oxygen Demand (mg/l)	IS-3025 (P-44)	30.0	24.0
Oil & Grease (mg/l)	5520 B APHA 23 rd Ed. No	10.0	7.4
Faecal Coliform (MPN/100ml)	9221 E APHA 23 rd Ed. No	<1000.0	920

Statement:

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(J. Sawian)
Sr. Scientist


(Dr. B. Nongbri)
Chief Scientist



Report No: WQ/2023/29

- 1. Issue Date : 14.2.2023
- 2. Name of the Project : Waste water quality
- 3. Sample matrix : Water
- 4. Date of sample collection : 2.2.2023
- 5. Date of sample receipt : 3.2.2023
- 6. Samples collected by : MSPCB
- 7. Date of sample analysis : 3.2.2023-13.2.2023
- 8. Sample Registration No. : N/7/23
- 9. Sample plan reference : -
- 10. Report sent to (Name & Address) : Engineering Branch, MSPCB
- 11. Deviation, if any : -
- 12. Remarks if any : -
- 13. Method of sampling : IS-3025 Part - I

Parameters	Test Method:	Limits	Sampling Code/Location
		Standards for Sewage Treatment Plants as per EPA Notification vide GSR 1265(E) Dated, October 13, 2017	N/7/23 STP outlet from Residential Colony Capacity:400 KLD M//S Star Cement Ltd. Lumshnong, EIH
pH	4500-H ⁺ B APHA 23 rd Ed. No	5.5-9.0	7.9
Total Suspended Solids (mg/l)	2540 D APHA 23 rd Ed. No	<100.0	60.0
Biochemical Oxygen Demand (mg/l)	IS-3025 (P-44)	30.0	29.0
Oil & Grease (mg/l)	5520 B APHA 23 rd Ed. No	10.0	9.6
Faecal Coliform (MPN/100ml)	9221 E APHA 23 rd Ed. No	<1000.0	960

Statement:

- 1. The results are reported based on the materials received
- 2. Sample will be destroyed after one month from the date of issue of the report.
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(J. Sawian)
Sr. Scientist

(Dr. B. Nongbri)
Chief Scientist

TEST REPORT

Report No: WQ/2023/30

1. Issue Date : 14.2.2023
2. Name of the Project : Waste water quality
3. Sample matrix : Water
4. Date of sample collection : 2.2.2023
5. Date of sample receipt : 3.2.2023
6. Samples collected by : MSPCB
7. Date of sample analysis : 3.2.2023-13.2.2023
8. Sample Registration No. : N/8/23
9. Sample plan reference : -
10. Report sent to (Name & Address) : Engineering Branch, MSPCB
11. Deviation, if any : --
12. Remarks if any : --
13. Method of sampling : IS-3025 Part – I

Parameters	Test Method:	Limits	Sampling Code/Location
		Effluent Standard for Automobiles Service Station for discharge into Inland Surface water videvide notification number G.S.R. 5 (E),dated the 3rd January 2019.	N/8/23 ETP outlet from Vehicle Servicing Centre M//S StarCement Ltd. Thangskai, EJM
pH	4500-H ⁺ B APHA 23 rd Ed. No	6.5-8.5	7.2
Total Suspended Solids (mg/l)	2540 D APHA 23 rd Ed. No	50.0	45.0
Biochemical Oxygen Demand (mg/l)	IS-3025 (P-44)	30.0	28.0
Oil & Grease (mg/l)	5520 B APHA 23 rd Ed. No	10.0	6.9

Statement:

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(J. Sawian)
Sr. Scientist


(Dr. B. Nongbri)
Chief Scientist



Report No: WQ/2023/31

- 1. Issue Date : 14.2.2023
- 2. Name of the Project : Waste water quality
- 3. Sample matrix : Water
- 4. Date of sample collection : 2.2.2023
- 5. Date of sample receipt : 3.2.2023
- 6. Samples collected by : MSPCB
- 7. Date of sample analysis : 3.2.2023-13.2.2023
- 8. Sample Registration No. : N/11/23
- 9. Sample plan reference : -
- 10. Report sent to (Name & Address) : Engineering Branch, MSPCB
- 11. Deviation, if any : -
- 12. Remarks if any : -
- 13. Method of sampling : IS-3025 Part - I

Parameters	Test Method:	Limits	Sampling Code/Location
		Standards for Sewage Treatment Plants as per EPA Notification vide GSR 1265(E) Dated, October 13, 2017	N/11/23 STP outlet from Residential Labour Quarter Capacity: 50 KLD M/S Hill Cement Co. Ltd, Mynku, EJH
pH	4500-H ⁺ B APHA 23 rd Ed. No	5.5-9.0	7.8
Total Suspended Solids (mg/l)	2540 D APHA 23 rd Ed. No	<100.0	6.0
Biochemical Oxygen Demand (mg/l)	IS-3025 (P-44)	30.0	1.0
Oil & Grease (mg/l)	5520 B APHA 23 rd Ed. No	10.0	9.5
Faecal Coliform (MPN/100ml)	9221 E APHA 23 rd Ed. No	<1000.0	23

Statement:

- 1. The results are reported based on the materials received
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- 3. The report shall not be reproduced except in full without the written approval of the laboratory

(J. Sawian)
Sr. Scientist

(Dr. B. Nongbri)
Chief Scientist

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>

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Annexure (X) mspcb

BY REGISTERED POST

NO.MPCB/CON-14/2010(Part-II)/2022-2023/27

Dtd: Shillong the 22 Feb, 2023

To,

M/s Amrit Cement Industries Ltd.

C/o The Director,

Opposite Horse Building,

Lower Lachumiere,

Shillong-793001.

Sub: ***DIRECTION UNDER SECTION 33 (A) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 & SECTION 31 (A) OF THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 – CLOSURE NOTICE: Thereof:***

Whereas, Consent to Operate under Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended was granted **M/s Amrit Cement Industries Ltd.**, Vide T.O. No MPCB/CON-14(2010)/2012-2013/39, Dated: 20th March, 2013 for operating 1.5 MTPA Cement Plant along with 10MW Captive Power Plant, East Jaintia Hills District;

Whereas, the Hon'ble National Green Tribunal, Principal Bench in its order OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that, "The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months";

Whereas, operating of the plant with functional Effluent Treatment Plant to control discharge of effluent within the prescribed standards is one of the conditions of the Consent to Operate;

Whereas, inspection was carried out by the Board's Official on 22nd September, 2022, and found that the installed Effluent treatment plant was non-functional;

Whereas, a Show Cause Notice Vide letter No.MPCB/TB-14(Pt-II)/2010/2022-2023/24, Dated: 21st December, 2022 was issued to the unit;

Whereas, till date the unit has not replied to the show cause notice;

Whereas, inspection was carried out by the Board's Official on 6th February, 2023, and found that the installed Effluent treatment plant was still non-functional;

Whereas, **M/s Amrit Cement Industries Ltd.**, has intentionally violated the **terms & conditions of the Consent to Operate;**

Now, therefore the Meghalaya State Pollution Control Board in exercise of the powers conferred upon it under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 do hereby direct **M/s Amrit Cement Industries Ltd.**, to stop the operation of the plant with an immediate effect.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpynggad, Shillong - 793014

Website : <http://megspcb.gov.in>



Failure to comply with the above direction shall render the unit liable for legal action under the relevant provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act 1981.

(Dr. Manjunatha C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo NO.MPCB/CON-14/2010(Part-II)/2022-2023/27-A

Dtd: Shillong the 27 Feb, 2023

Copy to:-

1. The Deputy Commissioner, East Jaintia Hills District, Khliehriat for favour of information and necessary action.
2. The Director of Commerce & Industries, Meghalaya, Shillong for favour of information.
3. The Chief Engineer (Distribution), Meghalaya Power Distribution Corporation Ltd., Lumjingshai, Shillong for kind information and necessary action with a request for disconnection of power supply to the above unit and submit Action Taken Report.
4. Guard File-CN-EJHD-2023.

CHAIRMAN



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : <http://megspcb.gov.in>

(26)

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m spcb

BY REGISTERED POST

NO.MPCB/CON-14/2010(Part-II)/2022-2023/26

Dtd: Shillong the 16 Feb, 2023

To,

M/s Amrit Cement Industries Ltd.
C/o The Director,
Opposite Horse Building,
Lower Lachumiere,
Shillong-793001.

Sub: Direction under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air(Prevention and Control of Pollution) Act, 1981- Imposition of Environmental Compensation.

Whereas, Consent to Operate under Section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 as amended was granted **M/s Amrit Cement Industries Ltd.**, Vide T.O. No MPCB/CON-14(2010)/2012-2013/39, Dated: 20th March, 2013 for operating 1.5 MTPA Cement Plant along with 10MW Captive Power Plant, East Jaintia Hills District;

Whereas, the Hon'ble National Green Tribunal, Principal Bench in its order OA No. 593/2017 (WP (CIVIL) No. 375/2012, Paryavaran Suraksha Samiti & Anr. Vs. Union of India & Ors. directed Central Pollution Control Board (CPCB) that, "The CPCB may take penal action for failure, if any, against those accountable for setting up and maintaining STPs, CETPs and ETPs. CPCB may also assess and recover compensation for damage to the environment and said fund may be kept in a separate account and utilized in terms of an action plan for protection of the environment. Such action plan may be prepared by the CPCB within three months";

Whereas, the Hon'ble National Green Tribunal, Principal Bench in its order dated: 10/07/2019 in OA No. 1038/2018 on News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels" that "The SPCBs and CPCB were free to take coercive measures, including recovery of compensation for damages to the environment on 'Polluter Pays' principle and also to adopt precautionary measures on 'Precautionary' principle;

Whereas, operating of the plant with functional Effluent Treatment Plant to control discharge of effluent within the prescribed standards is one of the conditions of the Consent to Operate;

Whereas, inspection was carried out by the Board's Official on 22nd September, 2022, and found that the installed waste water treatment plant was non-functional;

Whereas, a Show Cause Notice Vide letter No.MPCB/TB-14(Pt-II)/2010/2022-2023/24, Dated: 21st December, 2022 was issued to the unit;

Whereas, till date the unit has not replied to the show cause notice;

Whereas, inspection was carried out by the Board's Official on 6th February, 2023, and found that the installed waste water treatment plant was still non-functional;

Whereas, **M/s Amrit Cement Industries Ltd.**, has intentionally violated the **terms & conditions of the Consent to Operate**;

Meghalaya State Pollution Control Board

Foressts & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



Now, therefore the Meghalaya State Pollution Control Board in exercise of the powers coffered upon it under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31A of the Air (Prevention and Control of Pollution) Act, 1981 do hereby imposed an Environmental Compensation of Rs. 41,40,000/- (Rupees Fourty One lakhs and Fourty thousand only) on M/s Amrit Cement Industries Ltd.,

The Environmental Compensation is to be paid within a period of 15(fifteen) days from the date of receipt of the direction in the form of Demand Draft or Banker's Cheque to be drawn in favor of Member Secretary, Meghalaya State Pollution Control Board, Shillong.

Failure to reply to the direction within the stipulated period shall be liable for further legal action as deemed fit under the relevant provisions of the said acts.

(Dr. Manjunatha C., IFS)

CHAIRMAN

Meghalaya State Pollution Control Board,
Shillong

Memo NO.MPCB/CON-14/2010(Part-II)/2022-2023/26-A
Copy to:-

Dtd: Shillong the 16th Feb, 2023

1. The Deputy Commissioner, East Jaintia Hills District, Jowai for favour of information.
2. The Director of Commerce & Industries, Meghalaya, Shillong for favour of information.

CHAIRMAN

**Proposal on
Environmental Mass Awareness Programme in the
catchment's area of the Lukha River and its feeding
streams in the East Jaintia Hills District of Meghalaya**



Submitted By:
MEGHALAYA STATE POLLUTION CONTROL BOARD
"ARDEN", LUMPYNGGAD,
SHILLONG - 793014

Title:

Environmental Mass Awareness Programme in the catchment's area of the Lukha river and its feeding streams in the Jaintia Hills District of Meghalaya

Objectives: -

The objective of the Programme is to:

- (i) Enlighten and create awareness among the public in general, the Headmen/Rangbah Shnong/Rangbah Dong/ Sordars etc., the Mine owners/Managers, miners and mine dependent population etc. on the effects of mining on the environment in general and the water quality in particular.
- (ii) Collect feedback, suggestions, recommendations etc. from the above targeted group during the proposed awareness programme.
- (iii) Present suggestions/recommendations and related ways and means of preventing and controlling environment pollution to the targeted group as per relevance.

Methodology & Activities:-

The nature and methodology of the Awareness Programme to be adopted shall be on the basis of the receptive target group which (already mentioned above) are as follows:

- (i) General public.
- (ii) Headmen/ Rangbah Shnong/Rangbah Dong/ Sordars/Local NGO's etc.
- (iii) Mine owners/Managers, miners and mine dependent population etc.

Organising of seminars/presentations/discussions at the village/community level involving the specified target group in order to propagate and inculcate upon them a sense of responsibility and environmental consciousness.

The focus of the seminar/presentation will be directed towards the above mentioned target group and the module to be used throughout the programme/activity will be to achieve the goal of above mentioned objective of the programme.

The officials/staffs of the Meghalaya State Pollution Control Board will be the facilitators of the seminars throughout the programme. Resource persons will be from different Government Department viz MSPCB, CPCB, PHE and Directorate of Mineral Resources,

Selected Areas/Locations/villages:-

1. Lumshnong Village

The criteria for selection of the aforesaid area/location/village is as stated below:

- (i) It falls in the catchment's area of the river Lukha (and its feeding streams) in the East Jaintia Hills District of Meghalaya.
- (ii) It is located in the coal/limestone mining region/belt of the East Jaintia Hills District of Meghalaya.
- (iii) All the Cement Plants in East Jaintia Hills District of Meghalaya are located near Lumshnong Village.

Duration and Time Frame of the Awareness Programme:-

The Awareness Programme shall be once in the selected area.

Expected number of audience/participants in each seminar

The number of people expected to attend each seminar is 500. The forecasted attendance will depend on various factors like population of the village/area/place, location of the village/area/place; its accessibility by road etc., the response of the local residents etc .

Requisite facility and materials required for the aforesaid programme:-

The requisite facility and materials required under this activity are:

- (i) LCD Projector & screen
- (ii) Laptop Computer for audio-visual presentation.
- (iii) Digital camera with accessories.
- (iv) Generator Set.
- (v) Preparation of presentation and other necessary displays, charts etc (if any).
- (vi) Preparation and printing of pamphlets/leaflets for distribution to the specified group.
- (vii) Note pads/Note books, pens etc.
- (viii) Rent for Auditorium/Halls.
- (ix) Honorarium for resource persons.
- (x) Refreshment for all the participants in the awareness programme.

Expected outcome of the Awareness Programme:-

The Mass awareness programme is expected to inculcate environmental consciousness and a sense of active responsibility among the population comprising of the various identified groups. The programme will also bring the Pollution Control Board closer to the people besides strengthening the relationship and co-operation in tackling environmental issues. The report(s) on the Awareness Programme will be published by the Board and incorporated/projected in the Annual Report and other

publications. Furthermore the inputs, suggestions and recommendations received during the course of the said programme will be recorded and stored for any relevant studies and researches in the future, and for inclusion in the Action Taken Report to be submitted to the Hon'ble National Green Tribunal.

Financial Estimate for the Awareness Programme:-

Sl. No.	Items	Quantity/Nos.	Estimated Cost
1.	Holding of seminars in the selected location		Rs.1,00,000/-
2.	Preparation & Printing of Pamphlets/relevant brochures	12,000 copies	Rs. 1,20,000.00
3.	Stationeries and Miscellaneous items		Rs. 30,000.00
2.	Transportation, traveling and related expenses & other preparatory works		Rs. 50,000/-
5..	Publicity and advertisement		Rs. 20,000/-
6.	Report preparation and printing		Rs. 50,000.00
6.	Refreshment		Rs. 1,00,000/-
7.	Report preparation and printing		Rs. 75,000/-
8.	Honorarium for all the Resource Person		Rs. 20,000/-
	TOTAL		Rs. 5,65,000/- (Rupees Five Lakhs and sixty five thousand) only